

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
Maulana Azad Road, New Delhi 110011

Norms Committee-III
Para 4.7 Decision

Meeting No. 15/82/2016 of 2016-17 dated 15.12.2016 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, scheduled to be held on 15.12.2016 but actually held on 29.12.2016 under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.04, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri V.K. Tyagi, Consultant, D/o Pharmaceuticals.

The committee went through the minutes of earlier meeting No. 14/82 dated 29.11.2016 and approved the same.

Note:

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations / Deficiencies received from the concerned Technical authority in the same case or a different case of another firm with the same product. A scanned copy of such document is placed at the end of the Minutes. In some cases, the scanned copy uploaded may be unsigned. In both these instances, the scanned copy uploaded is to be accepted. The Committee does not approve SCOMET items and all applicants are understood to have furnished a declaration to RA that the items of import/export are not SCOMET items.

MEETING NUMBER : 15/82-ALC4/2016 **MEETING DATE** :
15.12.2016

1	Case No.: 67/23/83-ALC1/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/267/2013-PI(Norms) dated 24.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
2	Case No.: 3/15/82-ALC4/2016	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved

	HQ File :01/82/050/00817/AM17/	RLA File :05/23/040/00119/AM14/	Lic.No/Date:0510358717 04.07.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision of NC in its meeting No.06/82 dated 10.05.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

3	Case No.:24/15/82- ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00786/AM14/	RLA File :03/94/040/00361/AM14/	Lic.No/Date:0310747725 30.08.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

4	Case No.:44/13/82- ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00672/AM17/	RLA File :34/24/040/00143/AM14/	Lic.No/Date:3410037962 17.09.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 12.11.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

5	Case No.:143/23/82- ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01190/AM14/	RLA File :03/94/040/00776/AM14/	Lic.No/Date:0310761498 11.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

6	Case No.:30/7/82- ALC4/2016	Party Name:NECTAR LIFESCENCES LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00204/AM17/	RLA File :22/24/040/00069/AM14/	Lic.No/Date:2210014463 20.12.2013	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/128/2016-PI(Norms) dated 15.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

7	Case No.:37/6/82- ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00439/AM15/	RLA File :03/94/040/01109/AM14/	Lic.No/Date:0310775194 20.03.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its			

	meeting No.14/82 dated 22.12.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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8	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

9	Case No.:25/1/82-ALC1/2016	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01799/AM16/	RLA File :09/24/040/00001/AM15/	Lic.No/Date:0910059732 08.04.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.23/82 dated 06.03.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

10	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

11	Case No.:61/4/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

12	Case No.:73/9/82-ALC4/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

13	Case No.:79/9/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

14	Case No.:396/5/82-	Party Name:ESTEEM	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2015	INDUSTRIES PVT. LTD,	ALC4/2016 15.12.2016	
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

15	Case No.:63/8/82- ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00727/AM15/	RLA File :07/24/040/00148/AM15/	Lic.No/Date:0710106181 25.07.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/459/2012-PI(Norms) dated 31.10.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

16	Case No.:32/9/82- ALC4/2014	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

17	Case No.:8/6/82- ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

18	Case No.:31/9/82- ALC4/2014	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

19	Case No.:27/9/82- ALC4/2014	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00824/AM15/	RLA File :09/24/040/00217/AM15/	Lic.No/Date:0910060816 06.08.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/591/2014-PI(Norms) dated 16.03.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

20	Case No.:2/14/82- ALC4/2015	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
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HQ File :01/82/050/01138/AM16/	RLA File :03/95/040/00425/AM15/	Lic.No/Date:0310788055 14.08.2014	Defer Date: 24.01.2017
Decision :Deferred for want of comments from DoP.			

21	Case No.:215/13/82- ALC4/2014	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date: 24.01.2017
Decision :Deferred.				

22	Case No.:115/13/82- ALC4/2016	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00743/AM17/	RLA File :03/95/040/00419/AM15/	Lic.No/Date:0310788371 26.08.2014	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/864/2015-PI(Norms) dated 27.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

23	Case No.:377/5/82- ALC4/2015	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date: 24.01.2017
Decision : Information called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited.				

24	Case No.:224/13/82- ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date: 24.01.2017
Decision :Deferred.				

25	Case No.:225/13/82- ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date: 24.01.2017
Decision :Deferred.				

26	Case No.:262/13/82- ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date: 24.01.2017
Decision :Deferred.				

27	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date: 24.01.2017
Decision :Deferred.				

28	Case No.:3/7/82-ALC4/2014	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date: 24.01.2017
Decision :Deferred.				

29	Case No.:400/5/82-ALC4/2015	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date: 24.01.2017
Decision :Deferred.				

30	Case No.:12/15/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01299/AM15/	RLA File :03/94/040/00460/AM15/	Lic.No/Date:0310789265 16.09.2014	Defer Date: 24.01.2017
Decision :Deferred.				

31	Case No.:15/13/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:
Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.				

32	Case No.:19/1/82-ALC4/2015	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date: 24.01.2017
Decision :Deferred.				

33	Case No.:29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date: 24.01.2017
Decision :Deferred.				

34	Case No.:124/13/82-ALC4/2014	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date: 24.01.2017
	Decision : The Committee noted that information called for from the firm by NC in its meeting No.03/82 dated 12.05.2016 is awaited. The Committee accordingly decided to await the reply from the firm and deferred the case.			

35	Case No.:198/5/82-ALC4/2015	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee decided to await the reply and deferred the case.			

36	Case No.:25/18/82-ALC4/2014	Party Name: S.M. CHEMICALS	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01391/AM15/	RLA File :03/95/040/00580/AM15/	Lic.No/Date:0310791081 14.11.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

37	Case No.:126/8/82-ALC4/2015	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00922/AM16/	RLA File :03/94/040/00710/AM15/	Lic.No/Date:0310791177 18.11.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

38	Case No.:43/18/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01409/AM15/	RLA File :03/95/040/00701/AM15/	Lic.No/Date:0310791419 26.11.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

39	Case No.:145/5/82-ALC4/2015	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

40	Case No.:127/5/82-ALC4/2015	Party Name: EMAMI LIMITED,	Meet No/Date: 15/82-ALC4/2016	Status:Deferred
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			15.12.2016	
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

41	Case No.:221/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

42	Case No.:114/5/82- ALC4/2015	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date: 24.01.2017
	Decision :Deferred for comments from MSME.			

43	Case No.:218/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date: 24.01.2017
	Decision :Deferred.			

44	Case No.:99/18/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01465/AM15/	RLA File :07/24/040/00302/AM15/	Lic.No/Date:0710107307 30.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

45	Case No.:111/18/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01477/AM15/	RLA File :07/24/040/00307/AM15/	Lic.No/Date:0710107306 30.12.2014	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

46	Case No.:45/5/82- ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date: 24.01.2017

Decision :Deferred.

47	Case No.:102/5/82-ALC4/2015	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

48	Case No.:74/5/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

49	Case No.:149/5/82-ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

50	Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

51	Case No.:112/5/82-ALC4/2015	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that an investigation in the matter is under process. The Committee accordingly, decided to defer the case.			

52	Case No.:88/5/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from AYUSH			

53	Case No.:138/8/82-ALC4/2015	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310793426	Defer Date:

	:01/82/050/00934/AM16/	:03/94/040/01099/AM14/	30.01.2015	24.01.2017
Decision : Information received and sent to DoP for comments.				

54	Case No.:275/5/82-ALC4/2015	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date: 24.01.2017
Decision :Deferred.				

55	Case No.:285/5/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

56	Case No.:279/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date: 24.01.2017
Decision :Deferred.				

57	Case No.:288/5/82-ALC4/2015	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date: 24.01.2017
Decision : Deferred.				

58	Case No.:335/5/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date: 24.01.2017
Decision : Deferred.				

59	Case No.:334/5/82-ALC4/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date: 24.01.2017
Decision : Deferred.				

60	Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:15/82-ALC4/2016	Status:Deferred
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			15.12.2016	
	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date: 24.01.2017
	Decision : Deferred.			

61	Case No.:75/4/82- ALC4/2015	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00114/AM16/	RLA File :09/24/040/00564/AM15/	Lic.No/Date:0910061653 26.02.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

62	Case No.:273/5/82- ALC4/2015	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date: 24.01.2017
	Decision :Deferred for comments from DBT.			

63	Case No.:452/5/82- ALC4/2015	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date: 24.01.2017
	Decision : Deferred.			

64	Case No.:295/5/82- ALC4/2015	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date: 24.01.2017
	Decision : Deferred.			

65	Case No.:303/5/82- ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date: 24.01.2017
	Decision : Deferred.			

66	Case No.:300/5/82- ALC4/2015	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date: 24.01.2017
	Decision : Deferred.			

67	Case No.:447/5/82- ALC4/2015	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
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HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date: 24.01.2017
Decision :			

68	Case No.:291/5/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date: 24.01.2017
Decision : Deferred.				

69	Case No.:183/5/82- ALC4/2015	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date: 24.01.2017
Decision : Deferred.				

70	Case No.:29/5/82- ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date: 24.01.2017
Decision : Deferred.				

71	Case No.:82/4/82- ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00121/AM16/	RLA File :09/24/040/00663/AM15/	Lic.No/Date:0910061841 31.03.2015	Defer Date: 24.01.2017
Decision :Deferred for want of comments from DoP.				

72	Case No.:26/5/82- ALC4/2015	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date: 24.01.2017
Decision : Deferred.				

73	Case No.:35/5/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date: 24.01.2017
Decision : Deferred.				

74	Case No.:132/7/82- ALC4/2015	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310795429	Defer Date:

	:01/82/050/00737/AM16/	:03/94/040/00024/AM16/	20.04.2015	24.01.2017
	Decision : Information called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee accordingly deferred the case.			

75	Case No.:40/8/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00836/AM16/	RLA File :09/24/040/00042/AM16/	Lic.No/Date:0910061937 27.04.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

76	Case No.:68/4/82-ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00107/AM16/	RLA File :34/24/040/00003/AM16/	Lic.No/Date:3410041183 28.04.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

77	Case No.:174/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

78	Case No.:176/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

79	Case No.:177/5/82-ALC4/2015	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

80	Case No.:75/8/82-	Party Name:PORUS	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2015	LABORATORIES PVT LTD	ALC4/2016 15.12.2016	
	HQ File :01/82/050/00871/AM16/	RLA File :09/24/040/00051/AM16/	Lic.No/Date:0910061986 06.05.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

81	Case No.:65/8/82- ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00861/AM16/	RLA File :09/24/040/00052/AM16/	Lic.No/Date:0910061973 06.05.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee accordingly deferred the case.			

82	Case No.:7/5/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee accordingly deferred the case.			

83	Case No.:97/8/82- ALC4/2015	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00893/AM16/	RLA File :08/24/040/00051/AM16/	Lic.No/Date:0810135338 22.05.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

84	Case No.:45/8/82- ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00841/AM16/	RLA File :05/24/040/00073/AM16/	Lic.No/Date:0510394342 25.05.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that Information has been called for from the firm in NC meeting No.20 dated 09.03.2016 is awaited. The Committee accordingly deferred the case.			

85	Case No.:86/8/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

86	Case No.:187/7/82- ALC4/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
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	HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

87	Case No.:24/13/82- ALC4/2016	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00652/AM17/	RLA File :09/24/040/00034/AM16/	Lic.No/Date:0910062155 10.06.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

88	Case No.:121/8/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00917/AM16/	RLA File :03/95/040/00190/AM16/	Lic.No/Date:0310796766 23.06.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

89	Case No.:89/7/82- ALC4/2015	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00694/AM16/	RLA File :02/24/040/00045/AM16/	Lic.No/Date:0210205925 26.06.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

90	Case No.:97/14/82- ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

91	Case No.:54/8/82- ALC4/2015	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00850/AM16/	RLA File :05/23/040/00150/AM16/	Lic.No/Date:0510394862 09.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/662/2015-PI(Norms) dated 18.05.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

92	Case No.:50/8/82- ALC4/2015	Party Name:PUSILIN BIOTECHNOLOGY PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00846/AM16/	RLA File :06/24/040/00014/AM16/	Lic.No/Date:0610038189 09.07.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DBT.			

93	Case No.:54/14/82- ALC4/2015	Party Name:BIOLOGICAL E	Meet No/Date:15/82- ALC4/2016	Status:Deferred
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		LTD	15.12.2016	
	HQ File :01/82/050/01190/AM16/	RLA File :09/24/040/00524/AM15/	Lic.No/Date:0910062332 15.07.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

94	Case No.:59/14/82-ALC4/2015	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01195/AM16/	RLA File :09/24/040/00525/AM15/	Lic.No/Date:0910062331 15.07.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

95	Case No.:49/8/82-ALC4/2015	Party Name:M.L.A. INDUSTRIES	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00845/AM16/	RLA File :06/24/040/00015/AM16/	Lic.No/Date:0610038193 16.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

96	Case No.:120/8/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00916/AM16/	RLA File :03/95/040/00304/AM16/	Lic.No/Date:0310797293 16.07.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.02/82 dated 18.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

97	Case No.:49/14/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01185/AM16/	RLA File :09/24/040/00205/AM16/	Lic.No/Date:0910062344 17.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

98	Case No.:39/14/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01175/AM16/	RLA File :05/23/040/00165/AM16/	Lic.No/Date:0510395004 20.07.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

99	Case No.:38/14/82-	Party Name:SUN	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2015	PHARMACEUTICAL INDUSTRIES LTD.,	ALC4/2016 15.12.2016	
	HQ File :01/82/050/01174/AM16/	RLA File :05/24/040/00115/AM16/	Lic.No/Date:0510395018 21.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

100	Case No.:21/16/82- ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01341/AM16/	RLA File :09/24/040/00223/AM16/	Lic.No/Date:0910062361 22.07.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

101	Case No.:1/10/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

102	Case No.:131/14/82- ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

103	Case No.:60/14/82- ALC4/2015	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

104	Case No.:84/1/82- ALC1/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01858/AM16/	RLA File :08/91/040/00210/AM16/	Lic.No/Date:0810135770 03.08.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

105	Case No.:169/14/82- ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	Defer Date: 24.01.2017

	Decision :Deferred.			
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106	Case No.:17/8/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

107	Case No.:168/14/82-ALC4/2015	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

108	Case No.:18/14/82-ALC4/2015	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

109	Case No.:115/16/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01435/AM16/	RLA File :03/95/040/00164/AM16/	Lic.No/Date:0310798051 10.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/779/2015-PI(Norms) dated 16.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

110	Case No.:23/8/82-ALC4/2015	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00819/AM16/	RLA File :09/24/040/00091/AM16/	Lic.No/Date:0910062478 11.08.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

111	Case No.:155/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01291/AM16/	RLA File :05/24/040/00237/AM16/	Lic.No/Date:0510395271 11.08.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

112	Case No.:11/18/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

113	Case No.:34/14/82-ALC4/2015	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01170/AM16/	RLA File :34/24/040/00144/AM16/	Lic.No/Date:3410041464 17.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

114	Case No.:99/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01235/AM16/	RLA File :09/24/040/00231/AM16/	Lic.No/Date:0910062516 18.08.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No20/82 dated 09.03.2016 is awaited. The Committee decided to await the reply and deferred the case.			

115	Case No.:56/13/82-ALC4/2015	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01019/AM16/	RLA File :05/24/040/00183/AM16/	Lic.No/Date:0510395354 18.08.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

116	Case No.:154/14/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01290/AM16/	RLA File :05/24/040/00381/AM15/	Lic.No/Date:0510395357 19.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

117	Case No.:68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

118	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY	Meet No/Date:15/82-ALC4/2016	Status:Deferred
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		PRODUCTS	15.12.2016	
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

119	Case No.:117/13/82- ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00745/AM17/	RLA File :04/24/040/00092/AM16/	Lic.No/Date:0410160962 28.08.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/131/2014-PI(Norms) dated 20.01.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

120	Case No.:82/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01218/AM16/	RLA File :05/24/040/00233/AM16/	Lic.No/Date:0510395480 31.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

121	Case No.:89/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01225/AM16/	RLA File :05/24/040/00224/AM16/	Lic.No/Date:0510395479 31.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

122	Case No.:94/14/82- ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01230/AM16/	RLA File :05/24/040/00202/AM16/	Lic.No/Date:0510395481 31.08.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

123	Case No.:116/16/82- ALC4/2015	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01436/AM16/	RLA File :05/24/040/00181/AM16/	Lic.No/Date:0510395496 01.09.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DBT.			

124	Case No.:93/14/82- ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01229/AM16/	RLA File :05/24/040/00244/AM16/	Lic.No/Date:0510395493 01.09.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

125	Case No.:124/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00298/AM17/	RLA File :03/94/040/00424/AM16/	Lic.No/Date:0310798671 04.09.2015	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

126	Case No.:59/11/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

127	Case No.:141/14/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01277/AM16/	RLA File :17/24/040/00050/AM16/	Lic.No/Date:1710006170 04.09.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide 14010/78/2012-Ch-II dated 09.03.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

128	Case No.:52/14/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01188/AM16/	RLA File :09/24/040/00323/AM16/	Lic.No/Date:0910062554 04.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC meeting No.03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.				

129	Case No.:56/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01192/AM16/	RLA File :09/24/040/00134/AM16/	Lic.No/Date:0910062560 08.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

130	Case No.:124/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01444/AM16/	RLA File :03/94/040/00399/AM16/	Lic.No/Date:0310798771 09.09.2015	Defer Date
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 19.06.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

131	Case No.:46/14/82-ALC4/2015	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

132	Case No.:53/14/82-ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01189/AM16/	RLA File :09/24/040/00315/AM16/	Lic.No/Date:0910062581 09.09.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/811/2015-PI(Norms) dated 07.06.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

133	Case No.:157/14/82-ALC4/2015	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01293/AM16/	RLA File :52/24/040/00042/AM16/	Lic.No/Date:5210041630 10.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

134	Case No.:9/16/82-ALC4/2015	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01329/AM16/	RLA File :09/24/040/00328/AM16/	Lic.No/Date:0910062593 11.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC meeting No05/82 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.				

135	Case No.:56/16/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01376/AM16/	RLA File :03/94/040/00435/AM16/	Lic.No/Date:0310798876 14.09.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 19.06.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

136	Case No.:8/14/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01144/AM16/	RLA File :03/95/040/00343/AM16/	Lic.No/Date:0310798846 14.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

137	Case No.:110/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01246/AM16/	RLA File :09/24/040/00305/AM16/	Lic.No/Date:0910062601 14.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

138	Case No.:134/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01270/AM16/	RLA File :09/24/040/00273/AM16/	Lic.No/Date:0910062602 14.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

139	Case No.:7/14/82-ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/01143/AM16/	RLA File :03/95/040/00426/AM16/	Lic.No/Date:0310798872 14.09.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/779/2015-PI(Norms) dated 16.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

140	Case No.:74/14/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01210/AM16/	RLA File :34/24/040/00120/AM16/	Lic.No/Date:3410041510 15.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

141	Case No.:15/14/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01151/AM16/	RLA File :03/95/040/00360/AM16/	Lic.No/Date:0310798909 15.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

142	Case No.:9/14/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01145/AM16/	RLA File :03/95/040/00434/AM16/	Lic.No/Date:0310798944 16.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

143	Case No.:124/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0910062622	Defer Date:

	:01/82/050/01260/AM16/	:09/24/040/00355/AM16/	16.09.2015	24.01.2017
Decision :Deferred.				

144	Case No.:35/16/82- ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01355/AM16/	RLA File :03/94/040/00415/AM16/	Lic.No/Date:0310798977 21.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

145	Case No.:34/16/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01354/AM16/	RLA File :03/94/040/00472/AM16/	Lic.No/Date:0310798979 21.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC meeting No03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.				

146	Case No.:64/21/82- ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01769/AM16/	RLA File :08/24/040/00137/AM16/	Lic.No/Date:0810136085 22.09.2015	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

147	Case No.:64/14/82- ALC4/2015	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01200/AM16/	RLA File :09/24/040/00375/AM16/	Lic.No/Date:0910062644 22.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC meeting No.20/82 dated 09.03.2016 is awaited. The Committee decided to await the reply and deferred the case.				

148	Case No.:117/14/82- ALC4/2015	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01253/AM16/	RLA File :04/24/040/00140/AM16/	Lic.No/Date:0410161044 22.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC meeting No.20/82 dated 09.03.2016 is awaited. The Committee decided to await the reply and deferred the case.				

149	Case No.:103/14/82- ALC4/2015	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01239/AM16/	RLA File :09/24/040/00362/AM16/	Lic.No/Date:0910062635 22.09.2015	Defer Date: 24.01.2017
Decision : The Committee noted that information has been called for from the firm in NC				

	meeting No.03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.
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150	Case No.:25/20/82-ALC4/2015	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01608/AM16/	RLA File :13/24/040/00027/AM16/	Lic.No/Date:1310047981 23.09.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.11/82 dated 07.08.2016 is awaited. The Committee decided to await the reply and deferred the case.			

151	Case No.:106/14/82-ALC4/2015	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01242/AM16/	RLA File :09/24/040/00373/AM16/	Lic.No/Date:0910062649 23.09.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee decided to await the reply and deferred the case.			

152	Case No.:91/14/82-ALC4/2015	Party Name:CURETECH SKINCARE	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01227/AM16/	RLA File :22/21/040/00029/AM16/	Lic.No/Date:2210015316 24.09.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.07/82 dated 07.07.2016 is awaited. The Committee decided to await the reply and deferred the case.			

153	Case No.:86/14/82-ALC4/2015	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01222/AM16/	RLA File :35/24/040/00005/AM16/	Lic.No/Date:3510044794 25.09.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.09/82 dated 10.08.2016 is awaited. The Committee decided to await the reply and deferred the case.			

154	Case No.:79/14/82-ALC4/2015	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01215/AM16/	RLA File :05/23/040/00274/AM16/	Lic.No/Date:0510395773 30.09.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

155	Case No.:69/16/82-ALC4/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
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	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	Defer Date: 24.01.2017
Decision :Deferred.				

156	Case No.:43/16/82- ALC4/2015	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01363/AM16/	RLA File :03/94/040/00423/AM16/	Lic.No/Date:0310799184 05.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

157	Case No.:67/16/82- ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01387/AM16/	RLA File :03/95/040/00485/AM16/	Lic.No/Date:0310799241 06.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o CPC forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

158	Case No.:139/14/82- ALC4/2015	Party Name:MAMTA POLYCOATS	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01275/AM16/	RLA File :34/24/040/00178/AM16/	Lic.No/Date:3410041581 08.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

159	Case No.:126/16/82- ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01446/AM16/	RLA File :03/95/040/00445/AM16/	Lic.No/Date:0310799287 08.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

160	Case No.:61/16/82- ALC4/2015	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01381/AM16/	RLA File :03/95/040/00483/AM16/	Lic.No/Date:0310799284 08.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/779/2015-PI(Norms) dated 16.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

161	Case No.:62/16/82- ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

162	Case No.:164/14/82-ALC4/2015	Party Name:AASHA BIOCHEM	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01300/AM16/	RLA File :10/24/040/00049/AM16/	Lic.No/Date:1010059293 12.10.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

163	Case No.:140/14/82-ALC4/2015	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01276/AM16/	RLA File :34/24/040/00175/AM16/	Lic.No/Date:3410041586 12.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

164	Case No.:132/14/82-ALC4/2015	Party Name:RIDDHI PHARMA	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01268/AM16/	RLA File :34/24/040/00180/AM16/	Lic.No/Date:3410041592 14.10.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

165	Case No.:116/13/82-ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00744/AM17/	RLA File :04/24/040/00143/AM16/	Lic.No/Date:0410161132 20.10.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

166	Case No.:72/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01392/AM16/	RLA File :03/95/040/00102/AM16/	Lic.No/Date:0310799579 21.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

167	Case No.:73/16/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

168	Case No.:29/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0910062768	Defer Date:

	:01/82/050/01349/AM16/	:09/24/040/00379/AM16/	23.10.2015	24.01.2017
Decision :Deferred.				

169	Case No.:30/16/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01350/AM16/	RLA File :09/24/040/00383/AM16/	Lic.No/Date:0910062767 23.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

170	Case No.:129/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

171	Case No.:161/14/82-ALC4/2015	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01297/AM16/	RLA File :03/94/040/01226/AM15/	Lic.No/Date:0310799680 26.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

172	Case No.:78/16/82-ALC4/2015	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01398/AM16/	RLA File :03/95/040/00777/AM15/	Lic.No/Date:0310799666 26.10.2015	Defer Date: 24.01.2017
Decision :Deferred.				

173	Case No.:53/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01636/AM16/	RLA File :03/95/040/00529/AM16/	Lic.No/Date:0310799675 26.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.12/82 dated 03.07.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

174	Case No.:93/16/82-ALC4/2015	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01413/AM16/	RLA File :34/24/040/00196/AM16/	Lic.No/Date:3410041626 28.10.2015	Defer Date:
Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.06/82 dated 08.05.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per				

	decision of NC.
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175	Case No.:31/16/82-ALC4/2015	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01351/AM16/	RLA File :09/24/040/00423/AM16/	Lic.No/Date:0910062790 28.10.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.05/82 dated 08.06.2016 is awaited. The Committee decided to await the reply and deferred the case.			

176	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

177	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

178	Case No.:47/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01367/AM16/	RLA File :03/95/040/00526/AM16/	Lic.No/Date:0310799853 29.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

179	Case No.:136/14/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01272/AM16/	RLA File :05/23/040/00293/AM16/	Lic.No/Date:0510396078 30.10.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

180	Case No.:48/16/82-ALC4/2015	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

181	Case No.:159/14/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL	Meet No/Date:15/82-ALC4/2016	Status:Deferred
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		INDUSTRIES LTD.,	15.12.2016	
	HQ File :01/82/050/01295/AM16/	RLA File :05/24/040/00343/AM16/	Lic.No/Date:0510396075 30.10.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

182	Case No.:118/16/82-ALC4/2015	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01438/AM16/	RLA File :05/24/040/00345/AM16/	Lic.No/Date:0510396076 30.10.2015	Defer Date: 24.01.2017
	Decision : The Committee noted that information has been called for from the firm in NC meeting No.03/82 dated 12.05.2016 is awaited. The Committee decided to await the reply and deferred the case.			

183	Case No.:84/16/82-ALC4/2015	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01404/AM16/	RLA File :22/24/040/00055/AM16/	Lic.No/Date:2210015339 30.10.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/784/2015-PI(Norms) dated 29.04.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

184	Case No.:112/16/82-ALC4/2015	Party Name:BELCO PHARMA	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01432/AM16/	RLA File :05/23/040/00273/AM16/	Lic.No/Date:0510396205 03.11.2015	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

185	Case No.:107/16/82-ALC4/2015	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01427/AM16/	RLA File :05/23/040/00326/AM16/	Lic.No/Date:0510396204 03.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

186	Case No.:90/16/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01410/AM16/	RLA File :34/24/040/00207/AM16/	Lic.No/Date:3410041662 05.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.26/82 dated 27.09.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

187	Case No.:88/16/82-	Party Name:SHIVA	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2015	PHARMACHEM LTD,	ALC4/2016 15.12.2016	
	HQ File :01/82/050/01408/AM16/	RLA File :34/24/040/00202/AM16/	Lic.No/Date:3410041663 05.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

188	Case No.:53/16/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01373/AM16/	RLA File :03/95/040/00540/AM16/	Lic.No/Date:0310800090 06.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

189	Case No.:89/16/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

190	Case No.:34/1/82- ALC1/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01808/AM16/	RLA File :09/24/040/00469/AM16/	Lic.No/Date:0910062848 10.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/38/2016-PI(Norms) dated 21.11.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

191	Case No.:114/16/82- ALC4/2015	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date: 24.01.2017
	Decision :Deferred			

192	Case No.:104/16/82- ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

193	Case No.:4/20/82- ALC4/2015	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01587/AM16/	RLA File :03/94/040/00656/AM16/	Lic.No/Date:0310800363 23.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

194	Case No.:31/1/82- ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01805/AM16/	RLA File :05/24/040/00347/AM16/	Lic.No/Date:0510396399 23.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

195	Case No.:2/20/82- ALC4/2015	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01585/AM16/	RLA File :05/24/040/00400/AM16/	Lic.No/Date:0510396400 23.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

196	Case No.:33/1/82- ALC1/2016	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01807/AM16/	RLA File :09/24/040/00486/AM16/	Lic.No/Date:0910062902 26.11.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

197	Case No.:32/16/82- ALC4/2015	Party Name:INTERMED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01352/AM16/	RLA File :04/24/040/00177/AM16/	Lic.No/Date:0410161343 26.11.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

198	Case No.:2/1/82- ALC1/2016	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01776/AM16/	RLA File :03/95/040/00632/AM16/	Lic.No/Date:0310800416 26.11.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

199	Case No.:23/1/82- ALC1/2016	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01797/AM16/	RLA File :04/24/040/00170/AM16/	Lic.No/Date:0410161342 26.11.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/36/2016-PI(Norms) dated 18.11.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

200	Case No.:58/20/82- ALC4/2015	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01641/AM16/	RLA File :03/95/040/00182/AM15/	Lic.No/Date:0310800550 01.12.2015	Defer Date: 24.01.2017
	Decision : Copy of application has been sent to MSME for comments.			

201	Case No.:3/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01777/AM16/	RLA File :03/95/040/00529/AM15/	Lic.No/Date:0310800547 01.12.2015	Defer Date: 24.01.2017
Decision : Copy of application has been sent to MSME for comments.				

202	Case No.:5/1/82-ALC1/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01779/AM16/	RLA File :03/95/040/00239/AM15/	Lic.No/Date:0310800551 01.12.2015	Defer Date: 24.01.2017
Decision : Copy of application has been sent to MSME for comments.				

203	Case No.:54/20/82-ALC4/2015	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01637/AM16/	RLA File :03/95/040/00631/AM16/	Lic.No/Date:0310800619 03.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

204	Case No.:112/20/82-ALC4/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

205	Case No.:87/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01670/AM16/	RLA File :03/95/040/00605/AM16/	Lic.No/Date:0310800715 07.12.2015	Defer Date: 24.01.2017
Decision : Copy of application has been sent to MSME for comments.				

206	Case No.:127/16/82-ALC4/2015	Party Name:BLUELINE FOODS (INDIA) PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

207	Case No.:36/20/82-ALC4/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

208	Case No.:67/20/82-ALC4/2015	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01650/AM16/	RLA File :03/95/040/00054/AM16/	Lic.No/Date:0310800865 10.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.33/82 dated 15.11.2011, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

209	Case No.:110/20/82-ALC4/2015	Party Name:PROCESS AGROCHEM INDUSTRIES PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01693/AM16/	RLA File :56/24/040/00040/AM16/	Lic.No/Date:5610004767 10.12.2015	Defer Date: 24.01.2017
	Decision : Copy of application has been sent to MSME for comments.			

210	Case No.:39/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01622/AM16/	RLA File :03/94/040/00088/AM16/	Lic.No/Date:0310800889 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

211	Case No.:41/20/82-ALC4/2015	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01624/AM16/	RLA File :03/94/040/00648/AM16/	Lic.No/Date:0310800905 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

212	Case No.:9/1/82-ALC1/2016	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01783/AM16/	RLA File :03/94/040/00490/AM16/	Lic.No/Date:0310800912 11.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

213	Case No.:66/20/82-ALC4/2015	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310800935	Defer Date:

	:01/82/050/01649/AM16/	:03/95/040/00633/AM16/	11.12.2015	24.01.2017
Decision :Deferred.				

214	Case No.:45/20/82-ALC4/2015	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

215	Case No.:24/20/82-ALC4/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01607/AM16/	RLA File :03/95/040/00088/AM16/	Lic.No/Date:0310800991 14.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

216	Case No.:49/20/82-ALC4/2015	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01632/AM16/	RLA File :03/94/040/00714/AM16/	Lic.No/Date:0310801093 16.12.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 30.08.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

217	Case No.:10/1/82-ALC1/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01784/AM16/	RLA File :03/94/040/00630/AM16/	Lic.No/Date:0310801130 16.12.2015	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

218	Case No.:46/20/82-ALC4/2015	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01629/AM16/	RLA File :03/94/040/00692/AM16/	Lic.No/Date:0310801111 16.12.2015	Defer Date: 24.01.2017
Decision :Deferred.				

219	Case No.:23/20/82-ALC4/2015	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01606/AM16/	RLA File :03/95/040/00697/AM16/	Lic.No/Date:0310801116 16.12.2015	Defer Date: 24.01.2017
Decision : Copy of application has been sent to MSME for comments.				

220	Case No.:8/20/82- ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01591/AM16/	RLA File :05/24/040/00427/AM16/	Lic.No/Date:0510396637 16.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

221	Case No.:8/1/82- ALC1/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01782/AM16/	RLA File :03/94/040/00754/AM16/	Lic.No/Date:0310801214 18.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.03/82 dated 08.05.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

222	Case No.:83/1/82- ALC1/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01857/AM16/	RLA File :03/94/040/00752/AM16/	Lic.No/Date:0310801211 18.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

223	Case No.:14/20/82- ALC4/2015	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01597/AM16/	RLA File :03/94/040/00728/AM16/	Lic.No/Date:0310801252 21.12.2015	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

224	Case No.:19/20/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01602/AM16/	RLA File :03/95/040/00009/AM16/	Lic.No/Date:0310801275 22.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

225	Case No.:20/20/82- ALC4/2015	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01603/AM16/	RLA File :03/95/040/00267/AM16/	Lic.No/Date:0310801273 22.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

226	Case No.:48/20/82- ALC4/2015	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01631/AM16/	RLA File :03/94/040/00683/AM16/	Lic.No/Date:0310801362 28.12.2015	Defer Date: 24.01.2017

	Decision :Deferred.			
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227	Case No.:80/13/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00708/AM17/	RLA File :09/24/040/00509/AM16/	Lic.No/Date:0910063036 28.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

228	Case No.:80/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01663/AM16/	RLA File :03/95/040/00736/AM16/	Lic.No/Date:0310801389 29.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

229	Case No.:81/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01664/AM16/	RLA File :03/95/040/00735/AM16/	Lic.No/Date:0310801388 29.12.2015	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

230	Case No.:22/20/82-ALC4/2015	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01605/AM16/	RLA File :03/95/040/00738/AM16/	Lic.No/Date:0310801409 30.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

231	Case No.:47/20/82-ALC4/2015	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01630/AM16/	RLA File :03/94/040/00792/AM16/	Lic.No/Date:0310801428 31.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

232	Case No.:98/20/82-ALC4/2015	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01681/AM16/	RLA File :05/23/040/00338/AM16/	Lic.No/Date:0510397164 31.12.2015	Defer Date: 24.01.2017
	Decision : Information called for from the firm in NC meeting No.07/AM17 dated 07.07.2016 is			

	awaited. The committee accordingly deferred the case.
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233	Case No.:99/20/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01682/AM16/	RLA File :05/23/040/00389/AM16/	Lic.No/Date:0510397158 31.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

234	Case No.:101/20/82-ALC4/2015	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	Defer Date: 24.01.2017
	Decision :Deferred.			

235	Case No.:119/20/82-ALC4/2015	Party Name:SYNTHO CHIRALS PVT. LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01702/AM16/	RLA File :09/24/040/00582/AM16/	Lic.No/Date:0910063066 31.12.2015	Defer Date: 24.01.2017
	Decision :copy of application has been sent to MSME for comments			

236	Case No.:104/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01687/AM16/	RLA File :34/24/040/00253/AM16/	Lic.No/Date:3410041778 04.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

237	Case No.:82/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01665/AM16/	RLA File :03/95/040/00750/AM16/	Lic.No/Date:0310801522 04.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

238	Case No.:83/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01666/AM16/	RLA File :03/95/040/00749/AM16/	Lic.No/Date:0310801521 04.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

239	Case No.:105/20/82-ALC4/2015	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date: 3410041782 05.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

240	Case No.:78/20/82-ALC4/2015	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01661/AM16/	RLA File :03/95/040/00652/AM16/	Lic.No/Date: 0310801554 05.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

241	Case No.:26/20/82-ALC4/2015	Party Name: AMINES & PLASTICIZERS LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01609/AM16/	RLA File :03/94/040/00802/AM16/	Lic.No/Date: 0310801601 06.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

242	Case No.:7/1/82-ALC1/2016	Party Name: PRIVI ORGANICS LTD	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01781/AM16/	RLA File :03/95/040/00688/AM16/	Lic.No/Date: 0310801600 06.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

243	Case No.:76/20/82-ALC4/2015	Party Name: AIMS IMPEX PVT. LTD	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date: 0310801644 07.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

244	Case No.:103/20/82-ALC4/2015	Party Name: JUBILANT LIFE SCIENCES LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01686/AM16/	RLA File :05/23/040/00404/AM16/	Lic.No/Date: 0510397232 07.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

245	Case No.:6/1/82-ALC1/2016	Party Name: MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01780/AM16/	RLA File :03/95/040/00676/AM16/	Lic.No/Date: 0310801634 07.01.2016	Defer Date: 24.01.2017
	Decision : Information called for from the firm in NC meeting No.11/AM17 dated 07.09.2016 is awaited. The committee accordingly deferred the case.			

246	Case No.:32/1/82-ALC1/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01806/AM16/	RLA File :05/24/040/00431/AM16/	Lic.No/Date:0510397230 07.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

247	Case No.:95/20/82-ALC4/2015	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01678/AM16/	RLA File :05/24/040/00499/AM16/	Lic.No/Date:0510397256 08.01.2016	Defer Date: 24.01.2017
	Decision : Information called for from the firm in NC meeting No.07/AM17 dated 07.07.2016 is awaited. The committee accordingly deferred the case.			

248	Case No.:79/20/82-ALC4/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/01662/AM16/	RLA File :03/95/040/00765/AM16/	Lic.No/Date:0310801655 08.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on earlier decision taken by NC in its meeting No.01/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

249	Case No.:21/20/82-ALC4/2015	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01604/AM16/	RLA File :03/95/040/00762/AM16/	Lic.No/Date:0310801691 11.01.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

250	Case No.:48/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01822/AM16/	RLA File :03/94/040/00785/AM16/	Lic.No/Date:0310801728 12.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

251	Case No.:82/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01856/AM16/	RLA File :03/95/040/00690/AM16/	Lic.No/Date:0310801719 12.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

252	Case No.:62/1/82-ALC1/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
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	HQ File :01/82/050/01836/AM16/	RLA File :03/94/040/00833/AM16/	Lic.No/Date:0310801811 15.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/83/2016-PI(Norms) dated 21.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

253	Case No.: 66/1/82- ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01840/AM16/	RLA File :03/94/040/00831/AM16/	Lic.No/Date:0310801850 18.01.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

254	Case No.: 79/1/82- ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01853/AM16/	RLA File :03/95/040/00689/AM16/	Lic.No/Date:0310801831 18.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

255	Case No.: 59/1/82- ALC1/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01833/AM16/	RLA File :03/94/040/00589/AM16/	Lic.No/Date:0310801896 19.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

256	Case No.: 114/20/82- ALC4/2015	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.15/82 dated 31.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

257	Case No.: 77/1/82- ALC1/2016	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01851/AM16/	RLA File :03/95/040/00657/AM16/	Lic.No/Date:0310801888 19.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

258	Case No.: 50/1/82- ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01824/AM16/	RLA File :03/94/040/00861/AM16/	Lic.No/Date:0310801928 20.01.2016	Defer Date: 24.01.2017

	Decision :Deferred.		
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259	Case No.:68/1/82-ALC1/2016	Party Name:BTL EXPORTS PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01842/AM16/	RLA File :03/94/040/00834/AM16/	Lic.No/Date:0310801927 20.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

260	Case No.:106/20/82-ALC4/2015	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01689/AM16/	RLA File :05/24/040/00515/AM16/	Lic.No/Date:0510397367 20.01.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

261	Case No.:38/1/82-ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01812/AM16/	RLA File :03/95/040/00798/AM16/	Lic.No/Date:0310801923 20.01.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

262	Case No.:49/1/82-ALC1/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01823/AM16/	RLA File :03/94/040/00869/AM16/	Lic.No/Date:0310801950 21.01.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

263	Case No.:24/1/82-ALC1/2016	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01798/AM16/	RLA File :04/24/040/00210/AM16/	Lic.No/Date:0410161548 22.01.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

264	Case No.:72/7/82-ALC4/2016	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00246/AM17/	RLA File :09/24/040/00620/AM16/	Lic.No/Date:0910063151 22.01.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

265	Case No.:97/20/82-ALC4/2015	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01680/AM16/	RLA File :05/24/040/00522/AM16/	Lic.No/Date:0510397405 22.01.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/28/2012-CH-II dated 30.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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266	Case No.: 96/20/82-ALC4/2015	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01679/AM16/	RLA File :02/24/040/00178/AM16/	Lic.No/Date:0210206458 22.01.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

267	Case No.: 52/1/82-ALC1/2016	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01826/AM16/	RLA File :03/94/040/00888/AM16/	Lic.No/Date:0310802024 25.01.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

268	Case No.: 89/7/82-ALC4/2016	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00263/AM17/	RLA File :09/24/040/00623/AM16/	Lic.No/Date:0910063196 29.01.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/347/AM14-PI(Norms) dated 10.03.2015 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

269	Case No.: 88/7/82-ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00262/AM17/	RLA File :09/24/040/00304/AM16/	Lic.No/Date:0910063190 29.01.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

270	Case No.: 27/1/82-ALC1/2016	Party Name:BODAL CHEMICALS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01801/AM16/	RLA File :08/24/040/00325/AM16/	Lic.No/Date:0810137105 01.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

271	Case No.: 44/1/82-ALC1/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/01818/AM16/	RLA File :03/94/040/00886/AM16/	Lic.No/Date:0310802172 02.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

272	Case No.: 40/1/82- ALC1/2016	Party Name:MAGNOLIA LIMITED.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

273	Case No.: 3/5/82- ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00162/AM17/	RLA File :05/24/040/00537/AM16/	Lic.No/Date:0510397479 03.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

274	Case No.: 35/1/82- ALC1/2016	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/01809/AM16/	RLA File :31/82/040/00270/AM16/	Lic.No/Date:3110065907 04.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/40/2016-PI(Norms) dated 21.11.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

275	Case No.: 37/1/82- ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

276	Case No.: 43/1/82- ALC1/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01817/AM16/	RLA File :03/94/040/00882/AM16/	Lic.No/Date:0310802261 05.02.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

277	Case No.: 58/1/82- ALC1/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01832/AM16/	RLA File :03/95/040/00819/AM16/	Lic.No/Date:0310802266 05.02.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

278	Case No.: 69/1/82- ALC1/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01843/AM16/	RLA File :03/94/040/00922/AM16/	Lic.No/Date:0310802291 08.02.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DOP.			

279	Case No.:39/1/82-ALC1/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01813/AM16/	RLA File :03/95/040/00847/AM16/	Lic.No/Date:0310802292 08.02.2016	Defer Date: 24.01.2017
Decision : Deferred.				

280	Case No.:45/1/82-ALC1/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01819/AM16/	RLA File :03/94/040/00859/AM16/	Lic.No/Date:0310802380 09.02.2016	Defer Date: 24.01.2017
Decision : Deferred.				

281	Case No.:79/7/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00253/AM17/	RLA File :09/24/040/00586/AM16/	Lic.No/Date:0910063240 10.02.2016	Defer Date: 24.01.2017
Decision : Information called for from the firm in NC meeting No.09/82 dated 10.08.2016 is awaited. The committee accordingly deferred the case.				

282	Case No.:41/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer Date: 24.01.2017
Decision :Deferred.				

283	Case No.:78/1/82-ALC1/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer Date: 24.01.2017
Decision :Deferred.				

284	Case No.:26/1/82-ALC1/2016	Party Name:UMA ENTERPRISE	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01800/AM16/	RLA File :08/24/040/00396/AM16/	Lic.No/Date:0810137202 15.02.2016	Defer Date: 24.01.2017
Decision :Deferred.				

285	Case No.:56/1/82-ALC1/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01830/AM16/	RLA File :03/95/040/00887/AM16/	Lic.No/Date:0310802649 16.02.2016	Defer Date: 24.01.2017
Decision : Information called for from the firm in NC meeting No.13/82 dated 16.11.2016 is awaited. The Committee accordingly decided to await the reply and deferred the case.				

286	Case No.:17/1/82-ALC1/2016	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01791/AM16/	RLA File :04/24/040/00229/AM16/	Lic.No/Date:0410161613 17.02.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

287	Case No.:57/1/82-ALC1/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01831/AM16/	RLA File :03/95/040/00895/AM16/	Lic.No/Date:0310802676 17.02.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

288	Case No.:87/7/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00261/AM17/	RLA File :09/24/040/00696/AM16/	Lic.No/Date:0910063310 22.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.08/82 dated 25.09.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

289	Case No.:78/7/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00252/AM17/	RLA File :09/24/040/00592/AM16/	Lic.No/Date:0910063303 22.02.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

290	Case No.:116/7/82-ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00290/AM17/	RLA File :22/24/040/00111/AM16/	Lic.No/Date:2210015421 26.02.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

291	Case No.:12/7/82-ALC4/2016	Party Name:MEDICLONE BIO-TECH PRIVATE LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00186/AM17/	RLA File :04/24/040/00250/AM16/	Lic.No/Date:0410161677 01.03.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DBT.			

292	Case No.:82/7/82-	Party Name:OPTIMUS	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2016	DRUGS PRIVATE LIMITED	ALC4/2016 15.12.2016	
	HQ File :01/82/050/00256/AM17/	RLA File :09/24/040/00721/AM16/	Lic.No/Date:0910063357 03.03.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

293	Case No.:119/7/82- ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00293/AM17/	RLA File :22/24/040/00121/AM16/	Lic.No/Date:2210015426 04.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

294	Case No.:118/7/82- ALC4/2016	Party Name:CHIRO PHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00292/AM17/	RLA File :22/24/040/00114/AM16/	Lic.No/Date:2210015440 09.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

295	Case No.:120/7/82- ALC4/2016	Party Name:CHIRO PHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00294/AM17/	RLA File :22/24/040/00113/AM16/	Lic.No/Date:2210015441 09.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

296	Case No.:59/7/82- ALC4/2016	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00233/AM17/	RLA File :56/24/040/00054/AM16/	Lic.No/Date:5610004864 11.03.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

297	Case No.:24/2/82- ALC4/2016	Party Name:SCOPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00024/AM17/	RLA File :03/95/040/00955/AM16/	Lic.No/Date:0310803229 11.03.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

298	Case No.:100/7/82- ALC4/2016	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
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	HQ File :01/82/050/00274/AM17/	RLA File :31/83/040/00174/AM16/	Lic.No/Date:3110066051 14.03.2016	Defer Date: 24.01.2017
Decision :Deferred for want of comments from DoP.				

299	Case No.:15/1/82- ALC1/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/01789/AM16/	RLA File :09/24/040/00713/AM16/	Lic.No/Date:0910063416 15.03.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

300	Case No.:107/7/82- ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00281/AM17/	RLA File :34/24/040/00345/AM16/	Lic.No/Date:3410041995 21.03.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

301	Case No.:109/7/82- ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00283/AM17/	RLA File :34/24/040/00336/AM16/	Lic.No/Date:3410041989 21.03.2016	Defer Date: 24.01.2017
Decision :Deferred.				

302	Case No.:111/7/82- ALC4/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00285/AM17/	RLA File :34/24/040/00346/AM16/	Lic.No/Date:3410041992 21.03.2016	Defer Date: 24.01.2017
Decision :Deferred.				

303	Case No.:122/7/82- ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00296/AM17/	RLA File :03/94/040/01019/AM16/	Lic.No/Date:0310803499 22.03.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

304	Case No.:48/4/82- ALC4/2016	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00111/AM17/	RLA File :03/94/040/01067/AM16/	Lic.No/Date:0310803525 23.03.2016	Defer Date: 24.01.2017
Decision :Deferred.				

305	Case No.:57/7/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:15/82- ALC4/2016	Status: Approved
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			15.12.2016	
	HQ File :01/82/050/00231/AM17/	RLA File :22/24/040/00125/AM16/	Lic.No/Date:2210015455 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

306	Case No.:61/7/82- ALC4/2016	Party Name:CHIROSPHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00235/AM17/	RLA File :22/24/040/00127/AM16/	Lic.No/Date:2210015457 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

307	Case No.:62/7/82- ALC4/2016	Party Name:CHIROSPHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00236/AM17/	RLA File :22/24/040/00128/AM16/	Lic.No/Date:2210015456 23.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION A-3647 published earlier vide P.No.64/2015-2020 dated 17.03.2015. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

308	Case No.:60/11/82- ALC4/2016	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00594/AM17/	RLA File :09/24/040/00759/AM16/	Lic.No/Date:0910063450 29.03.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/270/2016-PI(Norms) dated October, 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

309	Case No.:39/7/82- ALC4/2016	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00213/AM17/	RLA File :08/24/040/00426/AM16/	Lic.No/Date:0810137551 30.03.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

310	Case No.:58/7/82- ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00232/AM17/	RLA File :22/24/040/00133/AM16/	Lic.No/Date:2210015463 31.03.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

311	Case No.:138/7/82- ALC4/2016	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
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	HQ File :01/82/050/00312/AM17/	RLA File :03/94/040/01112/AM16/	Lic.No/Date:0310803707 01.04.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

312	Case No.:81/11/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00615/AM17/	RLA File :03/94/040/01096/AM16/	Lic.No/Date:0310803709 01.04.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

313	Case No.:104/7/82- ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00278/AM17/	RLA File :05/23/040/00556/AM16/	Lic.No/Date:0510398125 01.04.2016	Defer Date: 24.01.2017
Decision :Deferred.				

314	Case No.:121/7/82- ALC4/2016	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00295/AM17/	RLA File :05/24/040/00632/AM16/	Lic.No/Date:0510398119 01.04.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the decision taken by NC in its meeting No.09/82 dated 20.10.2014 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.				

315	Case No.:24/7/82- ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00198/AM17/	RLA File :31/83/040/00186/AM16/	Lic.No/Date:3110066111 05.04.2016	Defer Date: 24.01.2017
Decision :Deferred.				

316	Case No.:38/7/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00212/AM17/	RLA File :05/23/040/00571/AM16/	Lic.No/Date:0510398134 05.04.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

317	Case No.:105/7/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00279/AM17/	RLA File :05/23/040/00573/AM16/	Lic.No/Date:0510398133 05.04.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/789/2015-PI(Norms) dated 18.07.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP.				

	RA concerned may take further necessary action as per decision of NC.
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318	Case No.:106/7/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00280/AM17/	RLA File :05/23/040/00570/AM16/	Lic.No/Date:0510398132 05.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms as per SION published for injection. RA concerned may take further necessary action as per decision of NC.			

319	Case No.:123/7/82-ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00297/AM17/	RLA File :03/94/040/01038/AM16/	Lic.No/Date:0310803819 06.04.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

320	Case No.:42/7/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00216/AM17/	RLA File :34/24/040/00325/AM16/	Lic.No/Date:3410042036 07.04.2016	Defer Date: 24.01.2017
	Decision :			

321	Case No.:43/7/82-ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00217/AM17/	RLA File :34/24/040/00355/AM16/	Lic.No/Date:3410042037 07.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/167/2016-PI(Norms) dated 28.11.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

322	Case No.:52/7/82-ALC4/2016	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00226/AM17/	RLA File :08/24/040/00460/AM16/	Lic.No/Date:0810137652 11.04.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

323	Case No.:45/7/82-ALC4/2016	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00219/AM17/	RLA File :34/24/040/00009/AM17/	Lic.No/Date:3410042064 13.04.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

324	Case No.:87/11/82-ALC4/2016	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
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	HQ File :01/82/050/00621/AM17/	RLA File :05/23/040/00554/AM16/	Lic.No/Date:0510398217 13.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

325	Case No.:50/7/82- ALC4/2016	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00224/AM17/	RLA File :08/24/040/00005/AM17/	Lic.No/Date:0810137692 18.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

326	Case No.:33/7/82- ALC4/2016	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00207/AM17/	RLA File :05/23/040/00018/AM17/	Lic.No/Date:0510398279 22.04.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

327	Case No.:15/7/82- ALC4/2016	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00189/AM17/	RLA File :52/24/040/00006/AM17/	Lic.No/Date:5210041869 25.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

328	Case No.:125/7/82- ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00299/AM17/	RLA File :03/95/040/00061/AM17/	Lic.No/Date:0310804144 25.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.6/82 dated 13.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

329	Case No.:126/7/82- ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00300/AM17/	RLA File :03/95/040/00064/AM17/	Lic.No/Date:0310804154 25.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 22.08.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

330	Case No.:145/7/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00319/AM17/	RLA File :03/94/040/00072/AM17/	Lic.No/Date:0310804202 26.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.		
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331	Case No.:144/7/82-ALC4/2016	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00318/AM17/	RLA File :03/94/040/01042/AM16/	Lic.No/Date:0310804172 26.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

332	Case No.:148/7/82-ALC4/2016	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00322/AM17/	RLA File :03/94/040/00055/AM17/	Lic.No/Date:0310804211 26.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

333	Case No.:127/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00301/AM17/	RLA File :03/95/040/00048/AM17/	Lic.No/Date:0310804183 26.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

334	Case No.:128/7/82-ALC4/2016	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00302/AM17/	RLA File :03/95/040/00049/AM17/	Lic.No/Date:0310804184 26.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

335	Case No.:32/7/82-ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00206/AM17/	RLA File :05/23/040/00036/AM17/	Lic.No/Date:0510398321 27.04.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

336	Case No.:130/7/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00304/AM17/	RLA File :03/95/040/00068/AM17/	Lic.No/Date:0310804238 27.04.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.6/82 dated 13.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

337	Case No.:146/7/82-ALC4/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00320/AM17/	RLA File :03/94/040/00012/AM17/	Lic.No/Date:0310804283 29.04.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

338	Case No.:147/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00321/AM17/	RLA File :03/94/040/00063/AM17/	Lic.No/Date:0310804284 29.04.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.10/82 dated 05.06.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

339	Case No.:142/7/82-ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00316/AM17/	RLA File :03/94/040/01101/AM16/	Lic.No/Date:0310804342 02.05.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

340	Case No.:129/7/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00303/AM17/	RLA File :03/95/040/00004/AM17/	Lic.No/Date:0310804339 02.05.2016	Defer Date: 24.01.2017
Decision :Copy of application has been sent to MSME for comments.				

341	Case No.:75/7/82-ALC4/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00249/AM17/	RLA File :02/24/040/00016/AM17/	Lic.No/Date:0210206661 04.05.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

342	Case No.:6/11/82-ALC4/2016	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00540/AM17/	RLA File :09/24/040/00052/AM17/	Lic.No/Date:0910063584 05.05.2016	Defer Date: 24.01.2017
Decision :deferred for want of comments from DoP.				

343	Case No.:49/7/82-ALC4/2016	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00223/AM17/	RLA File :05/24/040/00009/AM17/	Lic.No/Date:0510398392 05.05.2016	Defer Date: 24.01.2017

	Decision :Deferred for want of comments from DBT.		
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344	Case No.:8/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00182/AM17/	RLA File :04/24/040/00009/AM17/	Lic.No/Date:0410161871 05.05.2016	Defer Date: 24.01.2017
	Decision : The Committee noted that information called for from the firm by NC in its meeting No.11/82 dated 07.09.2016 is awaited. The Committee accordingly decided to await the reply from the firm and deferred the case.			

345	Case No.:9/7/82-ALC4/2016	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00183/AM17/	RLA File :04/24/040/00010/AM17/	Lic.No/Date:0410161872 05.05.2016	Defer Date: 24.01.2017
	Decision : The Committee noted that information called for from the firm by NC in its meeting No.11/82 dated 07.09.2016 is awaited. The Committee accordingly decided to await the reply from the firm and deferred the case.			

346	Case No.:163/7/82-ALC4/2016	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00337/AM17/	RLA File :03/94/040/00090/AM17/	Lic.No/Date:0310804480 09.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

347	Case No.:141/7/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00315/AM17/	RLA File :03/94/040/00041/AM17/	Lic.No/Date:0310804465 09.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 30.08.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

348	Case No.:17/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00191/AM17/	RLA File :08/24/040/00045/AM17/	Lic.No/Date:0810137878 09.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

349	Case No.:18/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00192/AM17/	RLA File :08/24/040/00044/AM17/	Lic.No/Date:0810137877 09.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

350	Case No.:161/7/82-ALC4/2016	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:
	HQ File	RLA File	Lic.No/Date:0310804504	Defer Date:

	:01/82/050/00335/AM17/	:03/94/040/00026/AM17/	09.05.2016	
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.14/82 dated 24.10.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

351	Case No.: 51/7/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00225/AM17/	RLA File :05/23/040/00539/AM16/	Lic.No/Date:0510398432 09.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

352	Case No.: 159/7/82- ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00333/AM17/	RLA File :03/94/040/00061/AM17/	Lic. No/Date:0310804534 10.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

353	Case No.: 160/7/82- ALC4/2016	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00334/AM17/	RLA File :03/94/040/00036/AM17/	Lic.No/Date:0310804533 10.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

354	Case No.: 76/7/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00250/AM17/	RLA File :05/23/040/00031/AM17/	Lic.No/Date:0510398443 10.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

355	Case No.: 137/7/82- ALC4/2016	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

356	Case No.: 84/11/82- ALC4/2016	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00618/AM17/	RLA File :09/24/040/00039/AM17/	Lic.No/Date:0910063615 11.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/272/2013-PI(Norms) dated 24.06.2013 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

357	Case No.:157/7/82- ALC4/2016	Party Name:APEX PHARMA,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00331/AM17/	RLA File :03/94/040/00122/AM17/	Lic.No/Date:0310804628 12.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

358	Case No.:74/7/82- ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00248/AM17/	RLA File :05/23/040/00050/AM17/	Lic.No/Date:0510398481 12.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

359	Case No.:158/7/82- ALC4/2016	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00332/AM17/	RLA File :03/94/040/01064/AM16/	Lic.No/Date:0310804642 12.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

360	Case No.:131/7/82- ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00305/AM17/	RLA File :03/95/040/00016/AM17/	Lic.No/Date:0310804666 13.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

361	Case No.:86/11/82- ALC4/2016	Party Name:ALMELO PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00620/AM17/	RLA File :09/24/040/00056/AM17/	Lic.No/Date:0910063626 17.05.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

362	Case No.:85/11/82- ALC4/2016	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00619/AM17/	RLA File :09/24/040/00028/AM17/	Lic.No/Date:0910063644 17.05.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

363	Case No.:82/11/82- ALC4/2016	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00616/AM17/	RLA File :05/24/040/00624/AM16/	Lic.No/Date:0510398507 17.05.2016	Defer Date: 24.01.2017

	Decision : Deferred for want of comments from DoP.
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364	Case No.: 83/11/82- ALC4/2016	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00617/AM17/	RLA File :09/24/040/00307/AM15/	Lic.No/Date:0910063658 19.05.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

365	Case No.: 132/7/82- ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00306/AM17/	RLA File :03/95/040/00118/AM17/	Lic.No/Date:0310804885 20.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

366	Case No.: 139/7/82- ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00313/AM17/	RLA File :03/94/040/00149/AM17/	Lic.No/Date:0310804914 23.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

367	Case No.: 140/7/82- ALC4/2016	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00314/AM17/	RLA File :03/94/040/00148/AM17/	Lic.No/Date:0310804913 23.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

368	Case No.: 153/7/82- ALC4/2016	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00327/AM17/	RLA File :03/94/040/00115/AM17/	Lic.No/Date:0310804948 24.05.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

369	Case No.: 152/7/82- ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00326/AM17/	RLA File :03/94/040/00152/AM17/	Lic.No/Date:0310804950 24.05.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

370	Case No.: 134/7/82- ALC4/2016	Party Name:ORBIT LIFE SCIENCE PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310804944	Defer Date:

	:01/82/050/00308/AM17/	:03/95/040/00069/AM17/	24.05.2016	24.01.2017
	Decision : Deferred for want of comments from DoP.			

371	Case No.: 88/11/82- ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00622/AM17/	RLA File :17/24/040/00027/AM17/	Lic.No/Date:1710006342 26.05.2016	Defer Date:
	Decision The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.33/82 dated 21.03.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

372	Case No.: 43/10/82- ALC4/2016	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

373	Case No.: 2/11/82- ALC4/2016	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00536/AM17/	RLA File :04/24/040/00270/AM16/	Lic.No/Date:0410162005 02.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

374	Case No.: 1/11/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00535/AM17/	RLA File :05/23/040/00110/AM17/	Lic.No/Date:0510398726 03.06.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

375	Case No.: 8/11/82- ALC4/2016	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00542/AM17/	RLA File :04/24/040/00042/AM17/	Lic.No/Date:0410162009 03.06.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

376	Case No.: 61/11/82- ALC4/2016	Party Name:KEKULE PHARMA LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00595/AM17/	RLA File :09/24/040/00017/AM17/	Lic.No/Date:0910063781 09.06.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

377	Case No.: 29/13/82- ALC4/2016	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
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	HQ File :01/82/050/00657/AM17/	RLA File :34/24/040/00068/AM17/	Lic.No/Date:3410042260 10.06.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

378	Case No.:62/11/82- ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00596/AM17/	RLA File :09/24/040/00077/AM17/	Lic.No/Date:0910063788 10.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

379	Case No.:64/11/82- ALC4/2016	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00598/AM17/	RLA File :09/24/040/00076/AM17/	Lic.No/Date:0910063789 10.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

380	Case No.:89/13/82- ALC4/2016	Party Name:UMA ENTERPRISE	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00717/AM17/	RLA File :08/24/040/00099/AM17/	Lic.No/Date:0810138154 10.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

381	Case No.:3/11/82- ALC4/2016	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00537/AM17/	RLA File :03/94/040/00151/AM17/	Lic.No/Date:0310805608 20.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/635/2015-PI(Norms) dated December 2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

382	Case No.:1/7/82- ALC4/2016	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00175/AM17/	RLA File :09/24/040/00139/AM17/	Lic.No/Date:0910063809 21.06.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

383	Case No.:30/13/82- ALC4/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00658/AM17/	RLA File :17/24/040/00050/AM17/	Lic.No/Date:1710006371 24.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision			

	taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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384	Case No.:5/11/82-ALC4/2016	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00539/AM17/	RLA File :08/24/040/00104/AM17/	Lic.No/Date:0810138218 28.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

385	Case No.:16/11/82-ALC4/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00550/AM17/	RLA File :03/95/040/00255/AM17/	Lic.No/Date:0310805798 29.06.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

386	Case No.:45/11/82-ALC4/2016	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00579/AM17/	RLA File :03/94/040/00249/AM17/	Lic.No/Date:0310805832 30.06.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.01/82 dated 04.04.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

387	Case No.:7/11/82-ALC4/2016	Party Name:PANERA BIOTEC PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00541/AM17/	RLA File :05/24/040/00136/AM17/	Lic.No/Date:0510398951 30.06.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DBT.			

388	Case No.:14/11/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00548/AM17/	RLA File :03/95/040/00277/AM17/	Lic.No/Date:0310805923 04.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

389	Case No.:50/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00584/AM17/	RLA File :03/94/040/00275/AM17/	Lic.No/Date:0310805959 05.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

390	Case No.:53/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00587/AM17/	RLA File :03/94/040/00273/AM17/	Lic.No/Date:0310805958 05.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

391	Case No.:48/11/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00582/AM17/	RLA File :03/94/040/00255/AM17/	Lic.No/Date:0310805960 05.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

392	Case No.:3/13/82- ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00631/AM17/	RLA File :05/24/040/00143/AM17/	Lic.No/Date:0510399022 06.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

393	Case No.:36/13/82- ALC4/2016	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00664/AM17/	RLA File :22/24/040/00030/AM17/	Lic.No/Date:2210015519 08.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/75/2016-PI(Norms) dated July 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

394	Case No.:39/13/82- ALC4/2016	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00667/AM17/	RLA File :52/24/040/00022/AM17/	Lic.No/Date:5210041951 08.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

395	Case No.:12/11/82- ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00546/AM17/	RLA File :03/95/040/00285/AM17/	Lic.No/Date:0310806007 08.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.6/82 dated 13.06.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

396	Case No.:28/13/82-	Party Name:CAMPHOR &	Meet No/Date:15/82-	Status:
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	ALC4/2016	ALLIED PRODUCTS LIMITED,	ALC4/2016 15.12.2016	Approved
	HQ File :01/82/050/00656/AM17/	RLA File :03/94/040/00997/AM16/	Lic.No/Date:0310806094 11.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.16/82 dated 21.11.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

397	Case No.:1/13/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00629/AM17/	RLA File :05/23/040/00168/AM17/	Lic.No/Date:0510399049 11.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

398	Case No.:37/13/82- ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00665/AM17/	RLA File :22/24/040/00029/AM17/	Lic.No/Date:2210015520 11.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/597/2012-PI(Norms) dated 06.02.2013 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

399	Case No.:13/11/82- ALC4/2016	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00547/AM17/	RLA File :03/95/040/00225/AM17/	Lic.No/Date:0310806063 11.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

400	Case No.:42/11/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00576/AM17/	RLA File :03/94/040/00198/AM17/	Lic.No/Date:0310806121 12.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

401	Case No.:43/11/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00577/AM17/	RLA File :03/94/040/00105/AM17/	Lic.No/Date:0310806120 12.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

402	Case No.:39/11/82- ALC4/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Approved
	HQ File	RLA File	Lic.No/Date:0310806146	Defer Date:

	:01/82/050/00573/AM17/	:03/94/040/00966/AM16/	12.07.2016	
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.16/82 dated 21.11.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

403	Case No.: 9/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00543/AM17/	RLA File :03/94/040/00277/AM17/	Lic.No/Date:0310806159 12.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

404	Case No.: 24/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00558/AM17/	RLA File :03/94/040/00272/AM17/	Lic.No/Date:0310806154 12.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/783/2015-PI(Norms) dated 22.08.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

405	Case No.: 46/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00580/AM17/	RLA File :03/94/040/00276/AM17/	Lic.No/Date:0310806157 12.07.2016	Defer Date: 24.01.2017
	Decision :Deferred for want of comments from DoP.			

406	Case No.: 47/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00581/AM17/	RLA File :03/94/040/00274/AM17/	Lic.No/Date:0310806156 12.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

407	Case No.: 40/11/82- ALC4/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00574/AM17/	RLA File :03/94/040/00237/AM17/	Lic.No/Date:0310806115 12.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

408	Case No.: 52/11/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310806113	Defer Date:

	:01/82/050/00586/AM17/	:03/94/040/00288/AM17/	12.07.2016	24.01.2017
Decision : Deferred for want of comments from DoP.				

409	Case No.: 32/13/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00660/AM17/	RLA File :03/94/040/00291/AM17/	Lic.No/Date:0310806165 12.07.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

410	Case No.: 41/11/82- ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00575/AM17/	RLA File :03/94/040/01110/AM16/	Lic.No/Date:0310806126 12.07.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/819/2015-PI(Norms) dated 05.05.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.				

411	Case No.: 89/11/82- ALC4/2016	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00623/AM17/	RLA File :56/24/040/00015/AM17/	Lic.No/Date:5610004949 12.07.2016	Defer Date: 24.01.2017
Decision : Deferred.				

412	Case No.: 4/11/82- ALC4/2016	Party Name:ATUL LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00538/AM17/	RLA File :08/24/040/00113/AM17/	Lic.No/Date:0810138282 13.07.2016	Defer Date: 24.01.2017
Decision : Deferred.				

413	Case No.: 57/11/82- ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00591/AM17/	RLA File :03/95/040/00296/AM17/	Lic.No/Date:0310806194 13.07.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

414	Case No.: 68/11/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00602/AM17/	RLA File :08/24/040/00116/AM17/	Lic.No/Date:0810138288 14.07.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

415	Case No.: 73/11/82-	Party Name:DHANUKA	Meet No/Date:15/82-	Status: Deferred
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	ALC4/2016	LABORATORIES LTD.	ALC4/2016 15.12.2016	
	HQ File :01/82/050/00607/AM17/	RLA File :05/23/040/00192/AM17/	Lic.No/Date:0510399089 14.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

416	Case No.:2/13/82- ALC4/2016	Party Name:JUBILANT GENERIC LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00630/AM17/	RLA File :05/23/040/00194/AM17/	Lic.No/Date:0510399087 14.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

417	Case No.:10/11/82- ALC4/2016	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00544/AM17/	RLA File :03/95/040/00304/AM17/	Lic.No/Date:0310806238 14.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

418	Case No.:56/11/82- ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00590/AM17/	RLA File :03/95/040/00746/AM16/	Lic.No/Date:0310806245 14.07.2016	Defer Date: 24.01.2017
	Decision :Copy of application has been sent to MSME for comments.			

419	Case No.:54/11/82- ALC4/2016	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00588/AM17/	RLA File :08/24/040/00138/AM17/	Lic.No/Date:0810138287 14.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

420	Case No.:69/11/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00603/AM17/	RLA File :08/24/040/00146/AM17/	Lic.No/Date:0810138302 15.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/300/2013-PI(Norms) dated 24.06.2013 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

421	Case No.:72/11/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00606/AM17/	RLA File :08/24/040/00145/AM17/	Lic.No/Date:0810138301 15.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

422	Case No.:38/11/82- ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00572/AM17/	RLA File :03/94/040/00224/AM17/	Lic.No/Date:0310806304 15.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

423	Case No.:4/13/82- ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00632/AM17/	RLA File :05/24/040/00165/AM17/	Lic.No/Date:0510399093 15.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/201/2016-PI(Norms) dated August 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

424	Case No.:5/13/82- ALC4/2016	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00633/AM17/	RLA File :05/24/040/00157/AM17/	Lic.No/Date:0510399096 15.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.11/82 dated 26.11.2014 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

425	Case No.:34/11/82- ALC4/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00568/AM17/	RLA File :03/94/040/00114/AM17/	Lic.No/Date:0310806356 18.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.17/82 dated 05.12.2013 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

426	Case No.:37/11/82- ALC4/2016	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00571/AM17/	RLA File :03/94/040/00220/AM17/	Lic.No/Date:0310806338 18.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

427	Case No.:36/11/82- ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00570/AM17/	RLA File :03/94/040/00226/AM17/	Lic.No/Date:0310806366 18.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/819/2015-PI(Norms) dated 05.05.2016 uploaded			

	at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.
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428	Case No.: 23/11/82- ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00557/AM17/	RLA File :03/94/040/00301/AM17/	Lic.No/Date:0310806378 19.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

429	Case No.: 67/11/82- ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00601/AM17/	RLA File :05/23/040/00065/AM17/	Lic.No/Date:0510399129 19.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

430	Case No.: 66/11/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00600/AM17/	RLA File :05/23/040/00147/AM17/	Lic.No/Date:0510399130 19.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

431	Case No.: 21/11/82- ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00555/AM17/	RLA File :03/95/040/00206/AM17/	Lic.No/Date:0310806373 19.07.2016	Defer Date: 24.01.2017
	Decision :copy of application has been sent to MSME fro comments.			

432	Case No.: 18/11/82- ALC4/2016	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00552/AM17/	RLA File :03/95/040/00262/AM17/	Lic.No/Date:0310806401 19.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

433	Case No.: 35/11/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00569/AM17/	RLA File :03/94/040/00283/AM17/	Lic.No/Date:0310806427 20.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

434	Case No.: 74/11/82- ALC4/2016	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00608/AM17/	RLA File :05/23/040/00195/AM17/	Lic.No/Date:0510399160 20.07.2016	Defer Date: 24.01.2017

	Decision :Deferred.			
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435	Case No.:118/13/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00746/AM17/	RLA File :07/24/040/00129/AM17/	Lic.No/Date:0710110138 21.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.46/82 dated 09.02.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

436	Case No.:19/11/82-ALC4/2016	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00553/AM17/	RLA File :03/95/040/00326/AM17/	Lic.No/Date:0310806484 21.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

437	Case No.:83/13/82-ALC4/2016	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00711/AM17/	RLA File :03/95/040/00327/AM17/	Lic.No/Date:0310806482 21.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

438	Case No.:25/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00559/AM17/	RLA File :03/95/040/00180/AM17/	Lic.No/Date:0310806477 21.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

439	Case No.:26/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00560/AM17/	RLA File :03/95/040/00116/AM17/	Lic.No/Date:0310806480 21.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

440	Case No.:27/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00561/AM17/	RLA File :03/95/040/00143/AM17/	Lic.No/Date:0310806474 21.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

441	Case No.:20/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510399202	Defer Date:

	:01/82/050/00648/AM17/	:05/23/040/00211/AM17/	22.07.2016	24.01.2017
Decision : Deferred for want of comments from DoP.				

442	Case No.: 20/11/82- ALC4/2016	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00554/AM17/	RLA File :03/95/040/00498/AM16/	Lic.No/Date:0310806509 22.07.2016	Defer Date: 24.01.2017
Decision :Deferred.				

443	Case No.: 31/11/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00565/AM17/	RLA File :03/95/040/00168/AM17/	Lic.No/Date:0310806532 22.07.2016	Defer Date: 24.01.2017
Decision :Deferred.				

444	Case No.: 7/13/82- ALC4/2016	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00635/AM17/	RLA File :26/24/040/00013/AM17/	Lic.No/Date:2610012765 22.07.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

445	Case No.: 70/11/82- ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00604/AM17/	RLA File :08/24/040/00150/AM17/	Lic.No/Date:0810138353 25.07.2016	Defer Date: 24.01.2017
Decision :Deferred.				

446	Case No.: 71/11/82- ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00605/AM17/	RLA File :08/24/040/00151/AM17/	Lic.No/Date:0810138354 25.07.2016	Defer Date: 24.01.2017
Decision :				

447	Case No.: 144/13/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00772/AM17/	RLA File :08/24/040/00154/AM17/	Lic.No/Date:0810138352 25.07.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

448	Case No.: 32/11/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	Defer Date: 24.01.2017

	Decision :Deferred.		
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449	Case No.:55/11/82-ALC4/2016	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00589/AM17/	RLA File :08/24/040/00156/AM17/	Lic.No/Date:0810138362 25.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

450	Case No.:22/11/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00556/AM17/	RLA File :03/94/040/00262/AM17/	Lic.No/Date:0310806600 26.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

451	Case No.:65/13/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00693/AM17/	RLA File :03/94/040/00334/AM17/	Lic.No/Date:0310806610 26.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

452	Case No.:62/13/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00690/AM17/	RLA File :03/94/040/00333/AM17/	Lic.No/Date:0310806623 26.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/632/2015-PI(Norms) dated December 2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

453	Case No.:77/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00611/AM17/	RLA File :05/23/040/00124/AM17/	Lic.No/Date:0510399240 27.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

454	Case No.:78/11/82-ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00612/AM17/	RLA File :05/23/040/00123/AM17/	Lic.No/Date:0510399239 27.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

455	Case No.:79/11/82-ALC4/2016	Party Name:ASIATIC DRUGS	Meet No/Date:15/82-ALC4/2016	Status:Deferred
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		&PHARMACEUTICALS PVT. LTD.	15.12.2016	
	HQ File :01/82/050/00613/AM17/	RLA File :05/23/040/00119/AM17/	Lic.No/Date:0510399242 27.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

456	Case No.:80/11/82- ALC4/2016	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00614/AM17/	RLA File :05/23/040/00125/AM17/	Lic.No/Date:0510399241 27.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

457	Case No.:67/13/82- ALC4/2016	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00695/AM17/	RLA File :03/94/040/00335/AM17/	Lic.No/Date:0310806658 27.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

458	Case No.:66/13/82- ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00694/AM17/	RLA File :03/94/040/00332/AM17/	Lic.No/Date:0310806661 27.07.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.22/82 dated 20.02.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

459	Case No.:84/13/82- ALC4/2016	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00712/AM17/	RLA File :05/24/040/00170/AM17/	Lic.No/Date:0510399250 27.07.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

460	Case No.:64/13/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00692/AM17/	RLA File :03/94/040/00177/AM17/	Lic.No/Date:0310806697 28.07.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

461	Case No.:71/13/82- ALC4/2016	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310806768	Defer Date:

	:01/82/050/00699/AM17/	:03/94/040/00312/AM17/	01.08.2016	24.01.2017
	Decision : Deferred for want of comments from DoP.			

462	Case No.:70/13/82-ALC4/2016	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00698/AM17/	RLA File :03/94/040/00344/AM17/	Lic.No/Date:0310806741 01.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

463	Case No.:63/13/82-ALC4/2016	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00691/AM17/	RLA File :03/94/040/00280/AM17/	Lic.No/Date:0310806745 01.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

464	Case No.:57/13/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00685/AM17/	RLA File :03/95/040/00367/AM17/	Lic.No/Date:0310806759 01.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.05/82 dated 04.05.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

465	Case No.:35/13/82-ALC4/2016	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00663/AM17/	RLA File :22/24/040/00036/AM17/	Lic.No/Date:2210015529 02.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

466	Case No.:34/13/82-ALC4/2016	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00662/AM17/	RLA File :13/24/040/00017/AM17/	Lic.No/Date:1310048326 03.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

467	Case No.:9/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00637/AM17/	RLA File :08/24/040/00175/AM17/	Lic.No/Date:0810138443 05.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/539/2013-PI(Norms) dated 26.09.2013 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

468	Case No.:73/13/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00701/AM17/	RLA File :03/94/040/00354/AM17/	Lic.No/Date:0310806872 05.08.2016	Defer Date: 24.01.2017
Decision : : Deferred for want of comments from DoP.				

469	Case No.:74/13/82-ALC4/2016	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00702/AM17/	RLA File :03/94/040/00367/AM17/	Lic.No/Date:0310806928 08.08.2016	Defer Date: 24.01.2017
Decision : : Deferred for want of comments from DBT.				

470	Case No.:72/13/82-ALC4/2016	Party Name:INVENTIA HEALTHCARE PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00700/AM17/	RLA File :03/94/040/00356/AM17/	Lic.No/Date:0310806927 08.08.2016	Defer Date: 24.01.2017
Decision : : Deferred for want of comments from DoP.				

471	Case No.:59/13/82-ALC4/2016	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00687/AM17/	RLA File :03/95/040/00998/AM16/	Lic.No/Date:0310806923 08.08.2016	Defer Date: 24.01.2017
Decision :Deferred.				

472	Case No.:49/13/82-ALC4/2016	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00677/AM17/	RLA File :03/94/040/01052/AM16/	Lic.No/Date:0310806947 09.08.2016	Defer Date: 24.01.2017
Decision : : Deferred for want of comments from DoP.				

473	Case No.:50/13/82-ALC4/2016	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00678/AM17/	RLA File :03/94/040/00286/AM17/	Lic.No/Date:0310806966 09.08.2016	Defer Date: 24.01.2017
Decision :Deferred.				

474	Case No.:10/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00638/AM17/	RLA File :05/23/040/00229/AM17/	Lic.No/Date:0510399392 09.08.2016	Defer Date: 24.01.2017
Decision : : Deferred for want of comments from DoP.				

475	Case No.:26/13/82- ALC4/2016	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00654/AM17/	RLA File :04/24/040/00065/AM17/	Lic.No/Date:0410162171 09.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

476	Case No.:8/13/82- ALC4/2016	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00636/AM17/	RLA File :09/24/040/00232/AM17/	Lic.No/Date:0910064019 10.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

477	Case No.:54/13/82- ALC4/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00682/AM17/	RLA File :03/94/040/00405/AM17/	Lic.No/Date:0310807006 10.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.19/82 dated 02.01.2014 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

478	Case No.:1/15/82- ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00815/AM17/	RLA File :05/23/040/00226/AM17/	Lic.No/Date:0510399403 10.08.2016	Defer Date:24.01.2017
	Decision : Deferred for want of comments from DoP.			

479	Case No.:58/13/82- ALC4/2016	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00686/AM17/	RLA File :03/95/040/00370/AM17/	Lic.No/Date:0310807000 10.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.23/82 dated 01.11.2012, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

480	Case No.:41/13/82- ALC4/2016	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00669/AM17/	RLA File :52/24/040/00031/AM17/	Lic.No/Date:5210041993 10.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

481	Case No.:47/13/82- ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
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	HQ File :01/82/050/00675/AM17/	RLA File :03/94/040/00414/AM17/	Lic.No/Date:0310807048 11.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/739/2015-PI(Norms) dated 23.02.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

482	Case No.:17/13/82- ALC4/2016	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00645/AM17/	RLA File :05/23/040/00220/AM17/	Lic.No/Date:0510399449 11.08.2016	Defer Date: 24.01.2017
	Decision : Deferred .			

483	Case No.:76/13/82- ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00704/AM17/	RLA File :03/94/040/00391/AM17/	Lic.No/Date:0310807030 11.08.2016	Defer Date: 24.01.2017
	Decision :Deferred			

484	Case No.:18/13/82- ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00646/AM17/	RLA File :05/23/040/00230/AM17/	Lic.No/Date:0510399442 11.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

485	Case No.:61/13/82- ALC4/2016	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00689/AM17/	RLA File :03/95/040/00388/AM17/	Lic.No/Date:0310807070 11.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

486	Case No.:78/13/82- ALC4/2016	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00706/AM17/	RLA File :03/94/040/00371/AM17/	Lic.No/Date:0310807104 12.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

487	Case No.:12/13/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00640/AM17/	RLA File :08/24/040/00196/AM17/	Lic.No/Date:0810138482 12.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

488	Case No.:154/13/82- ALC4/2016	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82- ALC4/2016	Status: Approved
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			15.12.2016	
	HQ File :01/82/050/00782/AM17/	RLA File :05/24/040/00231/AM17/	Lic.No/Date:0510399455 12.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/201/2016-PI(Norms) dated August 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

489	Case No.:15/13/82- ALC4/2016	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00643/AM17/	RLA File :08/24/040/00184/AM17/	Lic.No/Date:0810138477 12.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

490	Case No.:53/13/82- ALC4/2016	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00681/AM17/	RLA File :03/94/040/00421/AM17/	Lic.No/Date:0310807134 16.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

491	Case No.:14/13/82- ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00642/AM17/	RLA File :08/24/040/00181/AM17/	Lic.No/Date:0810138489 16.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

492	Case No.:16/13/82- ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00644/AM17/	RLA File :08/24/040/00191/AM17/	Lic.No/Date:0810138490 16.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

493	Case No.:140/13/82- ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00768/AM17/	RLA File :05/24/040/00181/AM17/	Lic.No/Date:0510399463 16.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/810/2015-PI(Norms) dated 07.06.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

494	Case No.:51/13/82- ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00679/AM17/	RLA File :03/94/040/00359/AM17/	Lic.No/Date:0310807160 17.08.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.1/82 dated 10.04.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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495	Case No.:11/13/82-ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00639/AM17/	RLA File :08/24/040/00190/AM17/	Lic.No/Date:0810138500 17.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

496	Case No.:33/13/82-ALC4/2016	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00661/AM17/	RLA File :22/24/040/00044/AM17/	Lic.No/Date:2210015545 17.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

497	Case No.:52/13/82-ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00680/AM17/	RLA File :03/94/040/00160/AM17/	Lic.No/Date:0310807167 17.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

498	Case No.:40/13/82-ALC4/2016	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00668/AM17/	RLA File :52/24/040/00036/AM17/	Lic.No/Date:5210042006 19.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

499	Case No.:19/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00647/AM17/	RLA File :05/23/040/00234/AM17/	Lic.No/Date:0510399492 19.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

500	Case No.:142/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00770/AM17/	RLA File :05/24/040/00226/AM17/	Lic.No/Date:0510399509 19.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

501	Case No.:150/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0510399507	Defer Date:

	:01/82/050/00778/AM17/	:05/24/040/00201/AM17/	19.08.2016	24.01.2017
Decision : Deferred for want of comments from DoP.				

502	Case No.:151/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00779/AM17/	RLA File :05/24/040/00227/AM17/	Lic.No/Date:0510399510 19.08.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/141/2016-PI(Norms) dated July 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.				

503	Case No.:152/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00780/AM17/	RLA File :05/24/040/00200/AM17/	Lic.No/Date:0510399505 19.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

504	Case No.:56/13/82-ALC4/2016	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00684/AM17/	RLA File :03/94/040/00444/AM17/	Lic.No/Date:0310807298 22.08.2016	Defer Date:
Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/121/2016-PI(Norms) dated July 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.				

505	Case No.:69/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00697/AM17/	RLA File :03/94/040/00339/AM17/	Lic.No/Date:0310807289 22.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

506	Case No.:158/13/82-ALC4/2016	Party Name:JUBILANT GENERICS LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00786/AM17/	RLA File :05/23/040/00242/AM17/	Lic.No/Date:0510399523 22.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

507	Case No.:112/13/82-ALC4/2016	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00740/AM17/	RLA File :03/94/040/00436/AM17/	Lic.No/Date:0310807309 23.08.2016	Defer Date: 24.01.2017
Decision :Deferred.				

508	Case No.:68/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00696/AM17/	RLA File :03/94/040/00453/AM17/	Lic.No/Date:0310807316 23.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

509	Case No.:156/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00784/AM17/	RLA File :05/24/040/00214/AM17/	Lic.No/Date:0510399536 23.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

510	Case No.:157/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00785/AM17/	RLA File :05/24/040/00215/AM17/	Lic.No/Date:0510399537 23.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

511	Case No.:141/13/82-ALC4/2016	Party Name:RHYDBURG PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00769/AM17/	RLA File :05/24/040/00239/AM17/	Lic.No/Date:0510399535 23.08.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

512	Case No.:75/13/82-ALC4/2016	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00703/AM17/	RLA File :03/94/040/00456/AM17/	Lic.No/Date:0310807339 24.08.2016	Defer Date: 24.01.2017
Decision :				

513	Case No.:55/13/82-ALC4/2016	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00683/AM17/	RLA File :03/94/040/00441/AM17/	Lic.No/Date:0310807355 24.08.2016	Defer Date:
Decision : The Committee decided to ratify norms as per SION A-648 published earlier vide PN No.64/2015-2020 dated 17.03.2016. RA concerned may calculate quantity on pro-rata basis as per decision of NC.				

514	Case No.:60/13/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00688/AM17/	RLA File :03/95/040/00434/AM17/	Lic.No/Date:0310807413 26.08.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.07/82 dated 18.05.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			
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515	Case No.:21/13/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00649/AM17/	RLA File :31/83/040/00045/AM17/	Lic.No/Date: 3110066311 29.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation given by D/o C&PC vide U.O.No.14010/122/2011-Ch-II dated 11.02.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

516	Case No.:22/13/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00650/AM17/	RLA File :31/83/040/00044/AM17/	Lic.No/Date: 3110066310 29.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation given by D/o C&PC vide U.O.No.14010/122/2011-Ch-II dated 11.02.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

517	Case No.:23/13/82-ALC4/2016	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00651/AM17/	RLA File :31/83/040/00042/AM17/	Lic.No/Date: 3110066309 29.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation given by D/o C&PC vide U.O.No.14010/122/2011-Ch-II dated 26.02.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

518	Case No.:94/13/82-ALC4/2016	Party Name: BODAL CHEMICALS LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Deferred
	HQ File :01/82/050/00722/AM17/	RLA File :08/24/040/00137/AM17/	Lic.No/Date: 0810138556 29.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

519	Case No.:160/13/82-ALC4/2016	Party Name: FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date: 15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00788/AM17/	RLA File :05/23/040/00252/AM17/	Lic.No/Date: 0510399569 29.08.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/171/2016-PI(Norms) dated 28.12.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

520	Case No.:161/13/82-ALC4/2016	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00789/AM17/	RLA File :05/23/040/00251/AM17/	Lic.No/Date:0510399568 29.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

521	Case No.:123/13/82-ALC4/2016	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00751/AM17/	RLA File :03/94/040/00265/AM17/	Lic.No/Date:0310807443 30.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

522	Case No.:81/13/82-ALC4/2016	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00709/AM17/	RLA File :05/24/040/00258/AM17/	Lic.No/Date:0510399580 30.08.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DBT.			

523	Case No.:133/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00761/AM17/	RLA File :03/95/040/00239/AM17/	Lic.No/Date:0310807508 31.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

524	Case No.:134/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00762/AM17/	RLA File :03/95/040/00249/AM17/	Lic.No/Date:0310807509 31.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

525	Case No.:132/13/82-ALC4/2016	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00760/AM17/	RLA File :03/95/040/00448/AM17/	Lic.No/Date:0310807505 31.08.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

526	Case No.:110/13/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00738/AM17/	RLA File :03/94/040/00415/AM17/	Lic.No/Date:0310807546 01.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

527	Case No.:111/13/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00739/AM17/	RLA File :03/94/040/00473/AM17/	Lic.No/Date:0310807547 01.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

528	Case No.:120/13/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00748/AM17/	RLA File :03/94/040/00390/AM17/	Lic.No/Date:0310807543 01.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.18/82 dated 19.12.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

529	Case No.:124/13/82-ALC4/2016	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00752/AM17/	RLA File :03/94/040/00464/AM17/	Lic.No/Date:0310807534 01.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

530	Case No.:121/13/82-ALC4/2016	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00749/AM17/	RLA File :03/94/040/00469/AM17/	Lic.No/Date:0310807553 01.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

531	Case No.:163/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00791/AM17/	RLA File :09/24/040/00285/AM17/	Lic.No/Date:0910064084 01.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

532	Case No.:164/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00792/AM17/	RLA File :09/24/040/00311/AM17/	Lic.No/Date:0910064091 01.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

533	Case No.:168/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016	Status:Deferred
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			15.12.2016	
	HQ File :01/82/050/00796/AM17/	RLA File :09/24/040/00301/AM17/	Lic.No/Date:0910064085 01.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

534	Case No.:170/13/82- ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00798/AM17/	RLA File :09/24/040/00284/AM17/	Lic.No/Date:0910064083 01.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

535	Case No.:95/13/82- ALC4/2016	Party Name:ACULIFE HEALTHCARE PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00723/AM17/	RLA File :08/24/040/00161/AM17/	Lic.No/Date:0810138597 02.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

536	Case No.:143/13/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00771/AM17/	RLA File :08/24/040/00124/AM17/	Lic.No/Date:0810138603 02.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

537	Case No.:146/13/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00774/AM17/	RLA File :22/24/040/00046/AM17/	Lic.No/Date:2210015557 02.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

538	Case No.:147/13/82- ALC4/2016	Party Name:CHIRO S PHARMA	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00775/AM17/	RLA File :22/24/040/00047/AM17/	Lic.No/Date:2210015556 02.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/82/2016-PI(Norms) dated 20.12.2016, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take necessary action as per decision of NC.			

539	Case No.:122/13/82- ALC4/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00750/AM17/	RLA File :03/94/040/00374/AM17/	Lic.No/Date:0310807578 02.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

540	Case No.:145/13/82-ALC4/2016	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00773/AM17/	RLA File :22/24/040/00049/AM17/	Lic.No/Date:2210015554 02.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

541	Case No.:109/13/82-ALC4/2016	Party Name:AURA PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00737/AM17/	RLA File :03/94/040/00484/AM17/	Lic.No/Date:0310807613 06.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

542	Case No.:79/13/82-ALC4/2016	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00707/AM17/	RLA File :31/83/040/00070/AM17/	Lic.No/Date:3110066330 07.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier recommendation given by D/o C&PC vide U.O.No.14010/122/2011-Ch-II dated 26.02.2016 uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

543	Case No.:131/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00759/AM17/	RLA File :03/95/040/00248/AM17/	Lic.No/Date:0310807651 07.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

544	Case No.:135/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00763/AM17/	RLA File :03/95/040/00247/AM17/	Lic.No/Date:0310807650 07.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

545	Case No.:136/13/82-ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00764/AM17/	RLA File :03/95/040/00311/AM17/	Lic.No/Date:0310807649 07.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

546	Case No.:130/13/82-ALC4/2016	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00758/AM17/	RLA File :03/95/040/00438/AM17/	Lic.No/Date:0310807648 07.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o			

	Pharmaceuticals forwarded vide O.M.No.35011/10/2016-PI(Norms) dated 07.06.2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.		
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547	Case No.:138/13/82-ALC4/2016	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00766/AM17/	RLA File :03/95/040/00467/AM17/	Lic.No/Date:0310807656 07.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.07/82 dated 18.05.2010, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

548	Case No.:167/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00795/AM17/	RLA File :09/24/040/00300/AM17/	Lic.No/Date:0910064112 08.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

549	Case No.:169/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00797/AM17/	RLA File :09/24/040/00302/AM17/	Lic.No/Date:0910064113 08.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

550	Case No.:108/13/82-ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00736/AM17/	RLA File :03/94/040/00506/AM17/	Lic.No/Date:0310807686 08.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

551	Case No.:137/13/82-ALC4/2016	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00765/AM17/	RLA File :03/95/040/00437/AM17/	Lic.No/Date:0310807709 08.09.2016	Defer Date: 24.01.2017
	Decision : Deferred.			

552	Case No.:159/13/82-ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00787/AM17/	RLA File :05/24/040/00264/AM17/	Lic.No/Date:0510399649 08.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

553	Case No.:98/13/82-ALC4/2016	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00726/AM17/	RLA File :08/24/040/00235/AM17/	Lic.No/Date:0810138637 09.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

554	Case No.:162/13/82-ALC4/2016	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00790/AM17/	RLA File :09/24/040/00309/AM17/	Lic.No/Date:0910064122 09.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

555	Case No.:166/13/82-ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00794/AM17/	RLA File :09/24/040/00314/AM17/	Lic.No/Date:0910064123 09.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

556	Case No.:165/13/82-ALC4/2016	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00793/AM17/	RLA File :09/24/040/00321/AM17/	Lic.No/Date:0910064126 09.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

557	Case No.:106/13/82-ALC4/2016	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00734/AM17/	RLA File :03/94/040/00538/AM17/	Lic.No/Date:0310807771 14.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/66/2015-PI(Norms) dated Sept. 2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

558	Case No.:148/13/82-ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00776/AM17/	RLA File :22/24/040/00055/AM17/	Lic.No/Date:2210015561 14.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on SION A-3647. RA concerned may calculate quantity on pro-rata basis as per decision of NC.			

559	Case No.:104/13/82-ALC4/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00732/AM17/	RLA File :03/94/040/00468/AM17/	Lic.No/Date:0310807804 15.09.2016	Defer Date:

	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.		
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560	Case No.:93/13/82-ALC4/2016	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00721/AM17/	RLA File :05/24/040/00217/AM17/	Lic.No/Date:0510399726 15.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

561	Case No.:105/13/82-ALC4/2016	Party Name:AARTI DRUGS LIMITED	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00733/AM17/	RLA File :03/94/040/00487/AM17/	Lic.No/Date:0310807836 16.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

562	Case No.:102/13/82-ALC4/2016	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Approved
	HQ File :01/82/050/00730/AM17/	RLA File :03/94/040/00544/AM17/	Lic.No/Date:0310807851 16.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the earlier decision taken by NC in its meeting No.19/82 dated 02.01.2014, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

563	Case No.:107/13/82-ALC4/2016	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00735/AM17/	RLA File :03/94/040/00540/AM17/	Lic.No/Date:0310807829 16.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

564	Case No.:46/13/82-ALC4/2016	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00674/AM17/	RLA File :08/24/040/00215/AM17/	Lic.No/Date:0810138683 16.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

565	Case No.:153/13/82-ALC4/2016	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00781/AM17/	RLA File :05/23/040/00265/AM17/	Lic.No/Date:0510399737 16.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

566	Case No.:155/13/82-	Party Name:JODAS	Meet No/Date:15/82-	Status:Deferred
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	ALC4/2016	EXPOIM PVT.LTD.,	ALC4/2016 15.12.2016	
	HQ File :01/82/050/00783/AM17/	RLA File :05/23/040/00264/AM17/	Lic.No/Date:0510399736 16.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

567	Case No.:129/13/82- ALC4/2016	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00757/AM17/	RLA File :03/95/040/00313/AM17/	Lic.No/Date:0310807812 16.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

568	Case No.:42/13/82- ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00670/AM17/	RLA File :34/24/040/00174/AM17/	Lic.No/Date:3410042536 20.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/104/2015-PI(Norms) dated Sept.2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

569	Case No.:103/13/82- ALC4/2016	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00731/AM17/	RLA File :03/94/040/00516/AM17/	Lic.No/Date:0310807914 20.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

570	Case No.:43/13/82- ALC4/2016	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00671/AM17/	RLA File :09/24/040/00303/AM17/	Lic.No/Date:0910064168 21.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

571	Case No.:101/13/82- ALC4/2016	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: approved
	HQ File :01/82/050/00729/AM17/	RLA File :03/94/040/00552/AM17/	Lic.No/Date:0310807954 21.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded earlier vide U.O.No.14010/148/2011-Ch-II dated 30.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

572	Case No.:119/13/82- ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Deferred
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	HQ File :01/82/050/00747/AM17/	RLA File :07/24/040/00207/AM17/	Lic.No/Date:0710110442 21.09.2016	Defer Date:24.01.2017
Decision : Deferred.				

573	Case No.:149/13/82- ALC4/2016	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00777/AM17/	RLA File :22/24/040/00058/AM17/	Lic.No/Date:2210015566 21.09.2016	Defer Date:
Decision : The Committee decided to ratify norms as per SION A-3648. RA concerned may calculate quantity on prorata basis as per decision of NC.				

574	Case No.:45/13/82- ALC4/2016	Party Name:BIO TECH OPHTHALMICS PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00673/AM17/	RLA File :08/24/040/00216/AM17/	Lic.No/Date:0810138715 22.09.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

575	Case No.:91/13/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00719/AM17/	RLA File :08/24/040/00242/AM17/	Lic.No/Date:0810138723 22.09.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

576	Case No.:92/13/82- ALC4/2016	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00720/AM17/	RLA File :08/24/040/00243/AM17/	Lic.No/Date:0810138725 22.09.2016	Defer Date: 24.01.2017
Decision : Deferred for want of comments from DoP.				

577	Case No.:100/13/82- ALC4/2016	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00728/AM17/	RLA File :03/94/040/00525/AM17/	Lic.No/Date:0310807975 22.09.2016	Defer Date: 24.01.2017
Decision :Deferred.				

578	Case No.:82/13/82- ALC4/2016	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00710/AM17/	RLA File :52/24/040/00040/AM17/	Lic.No/Date:5210042029 22.09.2016	Defer Date: 24.01.2017
Decision :Deferred.				

579	Case No.:127/13/82- ALC4/2016	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:15/82- ALC4/2016	Status: Approved
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			15.12.2016	
	HQ File :01/82/050/00755/AM17/	RLA File :03/95/040/00504/AM17/	Lic.No/Date:0310808030 23.09.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/237/2016-PI(Norms) dated October 2016 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

580	Case No.:113/13/82- ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00741/AM17/	RLA File :09/24/040/00342/AM17/	Lic.No/Date:0910064191 27.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

581	Case No.:114/13/82- ALC4/2016	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00742/AM17/	RLA File :09/24/040/00341/AM17/	Lic.No/Date:0910064192 27.09.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

582	Case No.:139/13/82- ALC4/2016	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00767/AM17/	RLA File :03/95/040/00302/AM17/	Lic.No/Date:0310808110 27.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

583	Case No.:99/13/82- ALC4/2016	Party Name:ATUL LIMITED,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00727/AM17/	RLA File :08/24/040/00214/AM17/	Lic.No/Date:0810138766 29.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

584	Case No.:90/13/82- ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00718/AM17/	RLA File :52/24/040/00042/AM17/	Lic.No/Date:5210042032 30.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

585	Case No.:125/13/82- ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00753/AM17/	RLA File :03/95/040/00490/AM17/	Lic.No/Date:0310808208 30.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

586	Case No.:126/13/82- ALC4/2016	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00754/AM17/	RLA File :03/95/040/00410/AM17/	Lic.No/Date:0310808209 30.09.2016	Defer Date: 24.01.2017
	Decision :Deferred.			

587	Case No.:96/13/82- ALC4/2016	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00724/AM17/	RLA File :31/83/040/00090/AM17/	Lic.No/Date:3110066356 07.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/3/2012-Ch-II (Vol.-I) dated 16.02.2016, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.			

588	Case No.:86/13/82- ALC4/2016	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00714/AM17/	RLA File :05/24/040/00320/AM17/	Lic.No/Date:0510400111 17.10.2016	Defer Date: 24.01.2017
	Decision : Deferred for want of comments from DoP.			

589	Case No.:88/13/82- ALC4/2016	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00716/AM17/	RLA File :34/24/040/00194/AM17/	Lic.No/Date:3410042597 19.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/304/2015-PI(Norms) dated October 2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

590	Case No.:87/13/82- ALC4/2016	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status: Approved
	HQ File :01/82/050/00715/AM17/	RLA File :09/24/040/00238/AM17/	Lic.No/Date:0910064273 19.10.2016	Defer Date:
	Decision : The Committee decided to ratify norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/423/2015-PI(Norms) dated October 2015 uploaded at the end of these minutes, or as applied by the firm whichever is less under Para 4.07 of HBP. RA concerned may take further necessary action as per decision of NC.			

591	Case No.:2/15/82- ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82- ALC4/2016 15.12.2016	Status:Deferred
	HQ File :01/82/050/00816/AM17/	RLA File :03/95/040/00449/AM17/	Lic.No/Date:0310809088 10.11.2016	Defer Date:24.01.2017
	Decision :Deferred.			

Manual Agenda of NC Meeting No. 15/82
Scheduled to be held on 15.12.2016 but actually held on 29.12.2016

Case No. B- 01 M.No.15/AM-17 Date 15.12.2016 RLA No 03/94/040/00205/AM15 RLA No 03/94/040/00133/AM15 RLA No 03/94/040/00111/AM15	M/s. Indoco Remedies Ltd File No. 01/82/050/00769/AM15 File No. 01/82/050/00778/AM15 File No. 01/82/050/00784/AM15 Adv.Auth. No. 0310785225 dated 12.06.2014 Adv.Auth. No. 0310782942 dated 26.05.2014 Adv.Auth. No. 0310782171 dated 20.05.2014
Decision: The Committee considered this for revision of Norms as per agenda. The Committee decided to revise norms based on the recommendation of D/o Pharmaceuticals forwarded vide O.M.No.35011/606/2015-PI(Norms) dated 29.08.2016, uploaded at the end of these minutes. RA concerned may take further necessary action as per decision of NC.	
Case No. B- 02 M.No.15/AM-17 Date 15.12.2016	M/s. Encube Ethicals Pvt Ltd File No. 01/82/050/00566/AM16 RLA No 03/94/040/01162/AM15 Adv.Auth. No. 0310794710 dated 19.03.2015
Decision: The Committee considered this case for correction in the description of export product as per agenda. The Committee noted that all the formulations are indicated along with composition of the formulation i.e. content of API. The Committee accordingly decided to maintain status quo.	
Case No. B- 03 M.No.15/AM-17 Date 15.12.2016	M/s. Yasho Industries Pvt Ltd File No. 01/82/050/00260/AM16 RLA No 03/95/040/00820/AM15 Adv.Auth. No. 0310792428 dated 29.12.2014
Decision: The Committee considered this for fixation of Norms as per agenda. The Committee decided to ratify norms based on the recommendation of D/o C&PC forwarded vide U.O.No.14010/95/2011-Ch-II dated 11.09.2015, uploaded at the end of these minutes or as applied by the firm whichever is less. RA concerned may take further necessary action as per decision of NC.	
Case No. B- 04 M.No.15/AM-17 Date 15.12.2016	M/s. Yasho Industries Pvt Ltd File No. 01/82/050/01064/AM14 RLA No 03/95/040/00705/AM14 Adv.Auth. No. 0310760774 dated 05.12.2013
Decision: The Committee considered this for correction in description of import item from "Clove Leaf Oil (Eugenol Content 78%) as recommended by D/o C&PC to "Clove Leaf Oil" as applied by the firm as per agenda. The Committee decided to send this case to MSME for their comments. The Committee accordingly deferred the case.	
Case No. B- 05 M.No.15/AM-17 Date 15.12.2016	M/s PI Industries Pvt Ltd File No. 01/82/050/818/AM15 RLA No 13/24/040/0020/AM15

	Adv.Auth. No.1310047575 dated 12.08.2014
Decision: The Committee considered this case for correction/amendment in the description of import No.1 from “2 Chloro-4-Fluoro Toluene” as recommended by D/o C&PC vide U.O.No.15022/6/2010-Ch-II dated 10.08.2016 to “2-Chloro-4-Fluoro-5-Nitrobenzotrichloride”as applied by firm per agenda. The Committee decided to amend the description of import item No.1 to read as “2-Chloro-4-Fluoro-5-Nitrobenzotrichloride”as applied by the firm without any other change. RA concerned may take further necessary action as per decision of NC.	

(To be published in the Gazette of India Extraordinary)
(Part I-Section 1)

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 64 /2015-2020
New Delhi: Dated 17th March, 2016

Sub:- Standard Input Output Norms under Chemical & Allied Product Group – reg.

In exercise of the powers conferred under Paragraph 2.04 of the Foreign Trade Policy, 2015-2020 and Paragraph 1.01 of Handbook of Procedures (Vol. I), the Directorate General of Foreign Trade hereby notifies Standard Input Output Norms bearing numbers A-3645, A-3646, A-3647, A-3648, A-3649, A-3650, A-3651, A-3652, A-3653, A-3654, A-3655, A-3656, A-3657, A-3658, A-3659, A-3660, A-3661, A-3662, A-3663, A-3664, A-3665, A-3666, A-3667, A-3668, A-3669, A-3670, A-3671, A-3672, A-3673, A-3674, A-3675, A-3676 and A-3677 for export products the details of which are as given below.

SION Sl. No.	Description of Export Item	Export Quantity	Import Items	Quantity allowed
(1)	(2)	(3)	(4)	(6)
A-3645	Alendronate Sodium Tablets 70 mg (Each Tablet contains Alendronate Sodium equivalent to 70 mg Alendronic acid)	1000 Tablets	Alendronate Sodium Trihydrate	93.152 gm
A-3646	Amikacin Sulphate Injection 500 mg/2ml (Each 2 ml vial contains Amikacin Sulphate equivalent to Amikacin 500 mg)	1000 vials	Amikacin Sulphate	715.81 gm
A-3647	Amoxicillin and Potassium Clavunate 1000 mg Tablets (Each tablet contains Amoxicillin Trihydrate equivalent to Amoxicillin 875 mg and Potassium Clavulanate equivalent to Clavulanic acid 125 mg)	1000 Tablets	1) Amoxicillin Trihydrate	1024.238 gm
			2) Diluted Clavulanate Potassium (1:1)	303.773 gm
A-3648	Amoxicillin & Clavulanic Acid suspension 228.5 mg/5 ml in 100 ml bottles. (Each 5 ml contains Amoxicillin Trihydrate equivalent to Amoxicillin 200 mg and Potassium Clavulanate equivalent to Clavulanic acid 28.5 mg)	1000 bottles	1) Amoxicillin Trihydrate	4200gm
			2) Diluted Clavulanate Potassium (1:1)	1414.193 gm
A-3649	Ampicillin and Sulbactam 750 mg for injection (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg and Sulbactam Sodium equivalent to Salbactam 250 mg)	1000 vials	1) Ampicillin Sodium	583.77 gm
			2) Sulbactam Sodium	302.22 gm
A-3650	Ampicillin injection 500 mg (each vial contains Ampicillin Sodium equivalent to Ampicillin 500 mg)	1000 vials	Ampicillin Sodium	583.77 gm
A-3651	Atorvastatin Tablets 10 mg (each tablet contains Atorvastatin Calcium Trihydrate equivalent to 10 mg Atorvastatin)	1000 Tablets	Atorvastatin Calcium Trihydrate	11.059 gm
A-3652	Benzylpenicillin Injection 5 Lac units (300 mg) {each vial contains Benzylpencillin Sodium equivalent to Benzylpencillin 300 mg}	1000 vials	Benzylpenicillin Sodium	35.171 gm

290, 294, 295,
293, 305, 306, 307
513, 558, 573

A-3653	Cefadroxil (250 mg) and Potassium Clavulanate (62.5 mg) Dispersible Tablets {each tablet contains cefadroxil monohydrate equivalent to 250 mg Cefadroxil on Anhydrous basis and Clavulanate potassium equivalent to Clavulanic acid 62.5 mg}	1000 Tablets	1) Cefadroxil monohydrate	267.622 gm
			2) Potassium Clavulanate	75.943 gm
A-3654	Cefixime for oral suspension 30 ml bottle (each 5 ml contains Cefixime Trihydrate equivalent to Cefixime 50 mg on anhydrous basis)	1000 bottles	Cefixime Trihydrate	352.508 gm
A-3655	Cefixime Tablets 200 mg (each tablet contains Cefixime Trihydrate equivalent to Cefixime 200 mg on anhydrous basis)	1000 Tab	Cefixime Trihydrate	228.294 gm
A-3656	Cefpodoxime Proxetil Tablets 200 mg (each tablet contains Cefpodoxime Proxetil equivalent to Cefpodoxime 200 mg)	1000 tablets	Cefpodoxime Proxetil	266.10 gm
A-3657	Ceftriaxone and Sulbactam for injection. 1.5 gm (each vial containing Ceftriaxone Sodium equivalent to Ceftriaxone 1 gm and Sulbactam Sodium equivalent to Sulbactam 0.50 gm)	1000 vials	1) Ceftriaxone Sodium sterile	As per SION A-407
			2) Sulbactam Sodium sterile	604.44 gm
A-3658	Cefuroxime Axetil Tablets 500 mg (each tablet contains Cefuroxime Axetil equivalent to Cefuroxime 500 mg)	1000 Tab	Cefuroxime Axetil	614.878 gm
A-3659	Cefuroxime for injection 750 mg (Each vial contains Cefuroxime Sodium equivalent to Cefuroxime 750 mg)	1000 vials	Cefuroxime Sodium	867.74 gm
A-3660	Cefuroxime for oral suspension 125 mg/ 5 ml in 60 ml bottles (each 5 ml containing Cefuroxime Axetil equivalent to Cefuroxime 125 mg)	1000 bottles	Cefuroxime Axetil	1899 gm
A-3661	Citicoline Injection 250 mg /ml (each vial contains Citicoline Sodium equivalent to Citicoline 250 mg)	1000 vials	Citicoline Sodium	287.39 gm
A-3662	Citicoline Capsules 500 mg (each capsule contains citicoline sodium equivalent to Citicoline 500 mg)	1000 capsules	Citicoline sodium	532.950 gm
A-3663	Clopidogrel Tablets 75 mg (each tablet contains Clopidogrel Bisulphate equivalent to Clopidogrel 75 mg)	1000 Tablets	Clopidogrel Bisulphate	99.814 gm
A-3664	Phenoxy Methyl Penicillin Potassium for oral suspension 250 mg/ 5 ml in 100 ml bottles (each 5 ml contains Phenoxy Methyl Penicillin Potassium equivalent to phenoxy methyl Penicillin 250 mg)	1000 bottles	Phenoxy Methyl Penicillin Potassium	5820 gm
A-3665	Erythromycin Stearate for oral suspension 250 mg/5ml in 100 ml bottles (each 5 ml contains Erythromycin Stearate equivalent to Erythromycin 250 mg)	1000 bottles	Erythromycin Stearate	7284 gm
A-3666	Levofloxacin Tablets 500 mg (each tablet contains Levofloxacin Hemihydrate equivalent to Levofloxacin 500 mg on anhydrous basis)	1000 Tab	Levofloxacin Hemihydrate	522.750 gm
A-3667	Meropenem for injection 1 gm (each vial contains Meropenem Trihydrate equivalent to Meropenem Anhydrous 1 gm)	1000 vials	Meropenem Trihydrate	1255 gm
A-3668	Methyl Prednisolone Sodium Succinate for injection 500 mg {each vial containing Methyl Prednisolone Sodium Succinate equivalent to Methyl Prednisolone 500 mg}	1000 vials	Methyl Prednisolone Sodium Succinate	729.30 gm
A-3669	Metronidazole oral suspension 200 mg/5 ml, in 100 ml bottles (each 5 ml suspension contains Metronidazole Benzoate equivalent to 200 mg Metronidazole)	1000 bottles	Metronidazole Benzoate	6753 gm
A-3670	Pefloxacin Tablet 400 mg (each tablet	1000	Pefloxacin Mesylate	569.731

	contains Pefloxacin Mesylate equivalent to Pefloxacin 400 mg)	Tab		gm
A-3671	Phenoxymethyl Penicillin Potassium tablets 500 mg. {each tablet contains Phenoxymethyl Penicillin Potassium equivalent to Phenoxymethyl Penicillin 500 mg)	1000 Tab	Phenoxy Methyl Penicillin Potassium	565.453 gm
A-3672	Piperacillin and Tazobactam for injection 2.25 gm (each vial contains Piperacillin Sodium equivalent to Piperacillin 2 gms + Tazobactam Sodium equivalent to Tazobactam 0.25 gm)	1000 vials	1) Piperacillin Sodium	2292.4 gm
			2) Tazobactam Sodium	295.0 gm
A-3673	Primaquine Phosphate Tablets 2.5 mg (each tablet contains Primaquine Phosphate equivalent to Primaquine 2.5 mg)	1000 Tablets	Primaquine Phosphate	4.477 gm
A-3674	Rosuvastatin 10 mg Tablets (each tablet contains Rosuvastatin Calcium equivalent to Rosuvastatin 10 mg)	1000 Tablets	Rosuvastatin Calcium	10.625 gm
A-3675	Spectinomycin injection 2 gm/vial (each vial contains Spectinomycin Hydrochloride equivalent to Spectinomycin 2 gm)	1000 vials	Spectinomycin Hydrochloride	3278.00 gm
A-3676	Vancomycin Injection 500 mg (each vial contains Vancomycin Hydrochloride equivalent to Vancomycin 500 mg, vial size less than 10ml)	1000 vials	Vancomycin Hydrochloride	566.50 gm
A-3677	Amoxicillin & Potassium Clavulanate for injection 1.2 g (each vial contains Amoxicillin Sodium equivalent to Amoxicillin 1000 mg and Potassium Clavulanate equivalent to Clavulanic Acid 200 mg)	1000 vials	Sterile mixture of Amoxicillin Trihydrate & Potassium Clavulanate (5:1)	1320 gm

2. Effect of Public Notice:-

SIONs of the above export products falling under the Chemicals and Allied Products Group are being notified.

These are new entries.

(Anup Wadhavan)
Director General of Foreign Trade
E-mail: dgft@nic.in

(Issued from File No. 01/82/162/00198/AM-16/DES III)

F. No.35011/267/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s. Stericon Pharma Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/467/AM13/DES-4/1055 dated the 01/03/13 vide which an application from M/s. Stericon Pharma Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Extreme Eyes 360ml, Vizulize Moisturizing And Comfort Drops-0.1% & Vizulize 100ml**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	<u>Export Product</u>	<u>Import Item</u>	<u>Qty. Recommended.</u>
1.	Extreme Eyes 360ml	Sodium Hyaluronate BP	NO DML
2.	Vizulize Moisturizing And Comfort Drops-0.1%	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle
3.	Vizulize Moisturizing And Comfort Drops-0.1%	Sodium Hyaluronate BP	0.01 gm/10 ml Bottle
4.	& Vizulize 100ml	Sodium Hyaluronate BP	NO DML

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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02

Case No.:6/2/82- ALC4/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:6/82- ALC4/2011 10.05.2011	Status:Case Approved
HQ File :01/82/050/01796/AM11/	RLA File :05/23/040/00364/AM11/	Lic.No/Date:0510286767 24.03.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/59/2005-Ch.II dated 27.02.2008 and in consultation with technical authority present in meeting, decided to revise norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Tris(3,5-Ditertiarybutyl-4-hydroxy Benzyl) Isocyanurate (KINOX-34)	1kg.	1.	2,6 Ditertiary Butyl Phenol	0.962 kg
		2.	Isocyanuric Acid	0.201 kg
		3.	Para Formaldehyde	0.140 kg
		4.	Acetonitrile	0.300 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

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03,05,212,
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Case No.:164/3/82-ALC4/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/82-ALC4/2014 08.05.2014	Status:Case Approved
HQ File :01/82/050/00168/AM15/	RLA File :03/94/040/00956/AM14/	Lic.No/Date:0310768971 03.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20//2012-Ch. II dated 14.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
ASTROMUSK CONCENTRATE (Astromusk Content: 100%)	1 kg	1	ISOAMYLENE	0.580 kg
		2	PROPYLENE OXIDE	0.380 kg
		3	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

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04

Case No.:179/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 10/82-ALC4/2014 12.11.2014	Status: Approved	
HQ File :01/82/050/00581/AM15/	RLA File :34/24/040/00308/AM14/	Lic.No/Date: 3410039577 18.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011-Ch. II dated 15.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
120				
Export product	Export Qty	S.No.	Import items	Quantity Allowed
Hexyl Salicylate	1kg	1.	n-Hexanol (Lorol C 6/Nacol 6-99)	0.510 kg
		2.	Salicylic Acid	0.682 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/128/2016-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 15, 2016

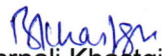
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Nectar Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00204/AM-17/DES-III/190 dated the 04/07/2016 vide which application from M/s. Nectar Lifesciences Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefuroxime Axetil (DC Grade)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures: -

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.474
2.	Ethyl acetate	2.244
3.	Methanol	0.372
4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.501
5.	Activated carbon	0.06
6.	Phosphorous Pentachloride	0.582
7.	Methylene Chloride	1.374
8.	Acetic acid	0.288
9.	Acetonitrile	0.588
10.	Chlorosulphonyl Isocyanate	0.318
11.	Acetone	1.056
12.	Dimethyl acetamide	0.672
13.	Cyclohexane	0.552

2) This issues with the approval of competent authority.


(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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07

Case No.:83/9/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	Status: approved
HQ File :01/82/050/00880/AM15/	RLA File :03/94/040/00223/AM15/	Lic.No/Date:03107859 11 24.06.2014	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/591/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowedkg/h
HYDROXY CHLOROQUINE SULPHATE	1 kg	1.	Acetobutyrolactone (ABL) -	1.4538
		2.	2-Ethylamino-Ethanol(Mono Ethyl Ethanolamine) -	1.8463
		3.	Ethoxy Methylene Malonic Acid Ester [EMME] -	1.1481
		4.	Metachloro Aniline -	0.6756
		5.	S.B. Toluene -	1.6799
		6.	Methanol -	3.48
		7.	Iso Propyl Alcohol -	1.49
		8.	Methylene Chloride (Methylene Di Chloride) -	5.18

RA may take appropriate action as per the decision of Norms Committee.

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2

Case No.:72/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2013 06.03.2014	Status:Case Approved
HQ File :01/82/050/00934/AM14/	RLA File :09/24/040/00413/AM14/	Lic.No/Date:0910058435 03.12.2013	Defer Date:

222 **Decision :** In the light of earlier decision taken in meeting no. 52/82 dated 27.03.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No.	Import Product	Quantity Allowed kg/kg
Oxolamine Citrate	1 kg	1.	3-Chlorpropionyl Chloride	1.16
		2.	Benzonitrile	1.00

Ra may take appropriate action as per the decision of Norms Committee.

F. No.35011/459/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 31st October, 2012.

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Adcock Ingram Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/151/AM13/DES-3/181 dated the 23/04/12 vide which an application from M/s Adcock Ingram Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Calcium Carbonate + Glycine Tablets**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Export Product	Quantity	Raw materials allowed	Quantity proposed
1.	Calcium Carbonate 1250 mg. + Glycine 535.7 mg Tabs.	1000 Tabs	1. Calcium Carbonate Dense BP/USP	1.25 kg
			2. Glycine USP/BP	Not shown in DML

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

No.35011/591/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 16, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of M/s Granules India Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00824/AM15/DES-3/876 dated the 24.11.2014 vide which an application from M/s. Granules India Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Compresso GEM 70 (Gemfibrozil Granules DC 70%)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Gemfibrozil	0.707
2.	Starch Pregelatinised	0.083
3.	Maize Starch	0.1485
4.	Sodium Starch Glycollate	0.030
5.	Povidone K-30	0.0270
6.	Sodium Lauryl Sulphate	0.00150
7.	Stearic Acid	0.0100

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/864/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

317, 295, B-02, B-03

Udyog Bhawan, New Delhi,
Dated: 27 April, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Mangalam Drugs & Organics Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1646/AM-16/DES-3/1762 dated the 2/3/16 vide which application from M/s Mangalam Drugs & Organics Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Artemether**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Artemisinin	1.235kg
2	Sodium Borohydride	0.188kg
3	Trimethyl Ortho Acetate	0.50kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:41/26/82- ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:26/82- ALC4/2011 27.09.2011	Status:Case Approved	
HQ File :01/82/050/00724/AM12/	RLA File :34/24/040/00086/AM12/	Lic.No/Date:3410031410 05.09.2011		
207 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/79/2011-Ch.II dated 23.11.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.886 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:22/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:18/82-ALC4/2013 19.12.2013	Status:Case Approved																	
HQ File :01/82/050/00784/AM14/	RLA File :03/95/040/00478/AM14/	Lic.No/Date:0310749089 11.09.2013	Defer Date:																	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																				
244	<table border="1"><thead><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr></thead><tbody><tr><td rowspan="3">OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)</td><td rowspan="3">1 kg</td><td>1.</td><td>DIPHENYLAMINE</td><td>0.405 kg</td></tr><tr><td>2.</td><td>DI-ISOBUTYLENE</td><td>0.620 kg</td></tr><tr><td>3.</td><td>ACTIVATED CLAY</td><td>The role of Activated Clay not known and so not recommended</td></tr></tbody></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg	2.	DI-ISOBUTYLENE	0.620 kg	3.	ACTIVATED CLAY	The role of Activated Clay not known and so not recommended
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
OCTYLATED DIPHENYLAMINE (OCD FLAKES / POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg																
		2.	DI-ISOBUTYLENE	0.620 kg																
		3.	ACTIVATED CLAY	The role of Activated Clay not known and so not recommended																
RA may take appropriate action as per the decision of Norms Committee.																				

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Case No.:36/3/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82- ALC4/2014 08.05.2014	Status:Case Approved	
HQ File :01/82/050/00040/AM15/	RLA File :07/24/040/00337/AM14/	Lic.No/Date:0710101210 09.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 23.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No.	Import items	Quantity Allowed
CALCIUM LACTATE GLUCONATE	1 kg	1	CALCIUM GLUCONATE - Oral Grade	0.686 kg
		2	CALCIUM CARBONATE	0.310 kg
		3	LACTIC ACID	0.560 kg
FERROUS GLUCONATE	1 kg	1	LACTIC ACID	1.028 kg
MAGNESIUM LACTATE	1 kg	1	LACTIC ACID	1.19 kg
ZINC LACTATE	1 kg	1	LACTIC ACID	0.990 kg
MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID	0.390 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:25/5/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00342/AM15/	RLA File :07/24/040/00340/AM14/	Lic.No/Date:071010320 9 26.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020
4	ZINC OROTATE	1 kg	OROTIC ACID	0.980
5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:2/4/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/00043/AM14/	RLA File :03/94/040/00937/AM13/	Lic.No/Date:0310725118 21.02.2013	Defer Date:

224 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 13.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor USP	1 kg	1	Alpha Pinene	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:9/8/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82- ALC4/2013 24.10.2013	Status:Case Approved
HQ File :01/82/050/00140/AM14/	RLA File :34/24/040/00311/AM13/	Lic.No/Date:3410036520 25.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch II dated 19.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monobutyl Tin Trichloride (MBTC)	1 kg	1.	Tin Ingots	530.500 kg
	OR	2.	Aluminium Granules/Grit	79.000kg
Dibutyl Tin Oxide (DBTO)	1 kg	3.	Butene-1	591.00 kg

A may take appropriate action as per the decision of Norms Committee.

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Case No.:201/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2014 25.09.2014	Status: approved
HQ File :01/82/050/00603/AM15/	RLA File :07/24/040/00454/AM14/	Lic.No/Date:0710103374 03.04.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/26/2013-PI(Norms) dated 22.01.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
CALCIUM LACTOBIONATE	1 kg	1	CALCIUM CARBONATE	0.145
		2	LACTOSE	1.01
CALCIUM BROMO LACTOBIONATE	1 kg	1	CALCIUM CARBONATE	0.233
		2	LACTOSE	0.840
		3	HYDROBROMIC ACID 43%	0.421
CALCIUM GLUBIONATE	1 KG	1	CALCIUM CARBONATE	0.212
		2	LACTOSE	0.785
LACTOBIONIC ACID	1 KG	1	CALCIUM CARBONATE	0.187
		2	LACTOSE	1.305

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:28/21/82-ALC4/2012

Party Name:GLOBAL
CALCIUM PRIVATE
LIMITED,

Meet No/Date:23/82-
ALC4/2012
01.11.2012

Status:Case
Approved

HQ File
:01/82/050/00658/AM13/

RLA File
:07/24/040/00142/AM13/

Lic.No/Date:0710090154
09.08.2012

Defer Date:

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Decision :

In the light of earlier decision taken in meeting no. 36 dated 7.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate- Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:141/6/82- ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Approved
HQ File :01/82/050/00543/AM15/	RLA File :07/24/040/00474/AM14/	Lic.No/Date:0710104601 30.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 28.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	MAGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.755 KG
2	COBALT GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	1.036 KG
3	ZINC GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
4	MAGNESIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
5	POTASSIUM GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.930 KG
6	FERROUS GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.887 KG
7	MANGANESE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.945 KG
8	CALCIUM MANGNESIUM LACTATE GLUCONATE	1 kg	GLUCONATE DELTA LACTONE	0.831 KG

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/662/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 18 May, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Jodas Expoim Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/850/AM-16/DES-3/889 dated the 3/9/15 vide which application from M/s Jodas Expoim Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefoperezone & Sulabactum for injection 1gm and 2gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	For Export of 1No. injection	
		1gm injection	2gm injection
1	Cefoperazone Sodium and sulbactum sodium (1:1) Sterile	1.12gm/vial	2.24gm/vial

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:23/2/82-ALC4/2013	Party Name:PERFECT BIOTECH	Meet No/Date:2/82-ALC4/2013 18.04.2013	Status:Case Approved
HQ File :01/82/050/00023/AM14/	RLA File :03/95/040/00326/AM11/	Lic.No/Date:0310587494 13.08.2010	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 4/82 dated 26.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT
		4.	Printed Bags 630x890 MMX 100 Microns	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 16, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Laboratories Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01435/AM-16/DES-III/1406 dated the 11/01/2016 vide which application from M/s. Shalina Laboratories Pvt. Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Lotion in 30 ml bottles**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures: -

Product to be Exported			Raw materials to be Imported			
S. No	Description	Qty	S. No	Description	Qty applied per 1000 bottles	Qty recommended per 1000 bottles
1.	Epiderm Lotion 30 ml bottles (each bottle contains Betamethasone 0.05%, w/w, Iodochlorohydroxy Quinoline 300.00 mg, Gentamycin 30.00 mg, Cetosteryl Alcohol 0.6 gm, White Soft Paraffin (Petroleum Jelly) 0.6 gm and Propylene Glycol 1.5 gm)	1000 bottles	1.	Betamethasone (API)	15.30 gm	15.30 gm
			2.	Iodochloro-hydroxy Quinoline (API)	306.00 gm	306.00 gm
			3.	Gentamycin (API)	30.600 gm	30.600 gm
			4.	Cetosteryl Alcohol	612.00 gm	600.00 gm
			5.	White Soft Paraffin (Petroleum Jelly)	612.00 gm	600.00 gm
			6.	Propylene Glycol	1530.00 gm	1500.00 gm

2) This issues with the approval of competent authority.

Bachastgi

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

F. No.35011/131/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 20 January, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Softgel Healthcare Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/00522/AM-15/DES-3/583 dated the 05/09/14 vide which application from M/s. Softgel Healthcare Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Soft Gelatin Capsules Vitamin A**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

Import Item

- (1) Vitamin A Palmitate 1.7 MIU/gm-----30.0mg/50,000IU Capsule
- (2) Vitamin A Palmitate 1.7 MIU/gm-----60.0mg/100,000IU Capsule
- (3) Vitamin A Palmitate 1.7 MIU/gm-----120.0mg/200,000IU Capsule

This issues with the approval of Director (Pharma Industry)

(Raj Kumar)
Under Secretary to the Government of India
Phone:-23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of Glycerin Ester

(Advance Authorization No. 1710006170 dated 04.9.2015)

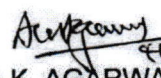
Ref: U.O. No. 01/82/050/1277/AM-16/DES-III/1310 dated 16.12.2015

M/s. Esteem Industries Pvt. Ltd. has submitted present application for the import of raw material against the export of Glycerin Ester

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Glycerin Ester	1 kg	1. Ethylene Oxide	0.6483 kg.
		2. Stearic Acid	0.2790 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 03.03.2016

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Case No.:56/4/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
HQ File :01/82/050/00136/AM13/	RLA File :03/94/040/01054/AM12/	Lic.No/Date:0310684468 02.03.2012	Defer Date:19.06.2012
Decision :Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch-II dated 25.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.490 kg
		PARAFORMALDEHYDE	0.804 kg
		SODIUM CYANIDE	0.456 kg
		CAUSTIC SODA FLAKES	2.290 kg
		THIONYL CHLORIDE	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

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F. No.35011/811/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s RA Chem Pharma Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/700/AM-15/DES-3/1623 dated the 16/2/16 vide which application from M/s RA Chem Pharma Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Medazolam, Midazolam Hcl, Midazolam Maleate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	2-amino-5-chloro-2-fluoro benzophenone	3.50kg
2	Chloro acetaldehydedimethyl acetal	2.60kg
3	Manganese dioxide	3.20kg
4	Dimethyl sulfoxide	1.60kg
5	Acetone	2.89kg
6	Triethyl ortho acetate	2.56kg
7	Methanol	6.90kg
8	Methylene chloride	9.94kg

Note:- The firm has not given the technical details for midazolam Hcl and midezolam maleate

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 16, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Laboratories Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01143/AM-16/DES-III/1277 dated the 16/12/2015 vide which application from M/s. Shalina Laboratories Pvt. Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Betasol Cream in 15 gm and 30 gm tubes**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures: -

Product to be Exported			Raw materials to be Imported			
S. No	Description	Qty	S. No	Description	Qty applied for 1000 tubes	Qty recommended for 1000 tubes
1.	Betasol Cream in 15 gm tubes (each tube contains Clobetasol Propoionate equivalent to Betamethasone 0.05%, w/w, Cetosteryl Alcohol 1.1995 gm, White Soft Paraffin 1.4994 gm and Propylene Glycol 0.7409 gm)	1000 tubes	1.	Betamethasone (API)	7.65 gm	7.65 gm
			2.	Cetosteryl Alcohol	1224.00 gm	1199.52 gm
			3.	White Soft Paraffin	1530.00 gm	1499.40 gm
			4.	Propylene Glycol	756.00 gm	740.90 gm
2.	Betasol Cream in 30 gm tubes (each tube contains Clobetasol Propoionate equivalent to Betamethasone 0.05%, w/w, Cetosteryl Alcohol 2.399 gm, White Soft Paraffin 3 gm and Propylene Glycol 1.51 gm)	1000 tubes	1.	Betametha-sones (API)	15.30 gm	15.30 gm
			2.	Cetosteryl Alcohol	2448.00 gm	2399.00 gm
			3.	White Soft Paraffin	3060.00 gm	3000.00 gm
			4.	Propylene Glycol	1530.00 gm	1510.00 gm

2) This issues with the approval of competent authority.

Barnali Khastgir

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

(Advance Authorization No. 0310792428 dated 29.12.2014)
(Advance Authorization No. 0310794375 dated 4.3.2015)

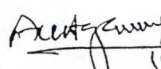
Ref: U.O. No. 01/82/050/260, 480/AM16/DES-III/188, 361 dated 29.6.2015 and 3.7.2015

M/s Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)	1 kg.	1. Hydroquinone	0.352 Kg.
		2. Tertiary Butanol	0.260 Kg.
		3. Propylene Glycol	0.650 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011-CH-II dated 11.9.2015

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F. No.35011/779/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 16, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Shalina Laboratories Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/01381/AM-16/DES-III/1476 dated the 12/01/2016 vide which application from M/s. Shalina Laboratories Pvt. Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Epiderm Cream 15 gm and 30 gm tubes**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures: -

Product to be Exported			Raw materials to be Imported			
S. No	Description	Qty	S. No	Description	Qty applied per 1000 tubes	Qty recommended per 1000 tubes
1.	Epiderm Cream 15 gm Tube (each tube contains Betamethasone Dipropionate equivalent to Betamethasone 0.05% w/w, Iodo-chlorohydroxy Quinoline 149 mg, Gentamicin 15.00 mg, Cetosteryl Alcohol 1.2 gm, White Soft Paraffin (Petroleum Jelly) 1.500 gm and Propylene Glycol 0.750 gm)	1000 tubes	1.	Betamethasone (API)	8.555 gm	7.650 gm
			2.	Iodochloro-hydroxy Quinoline (API)	152.00 gm	152.00 gm
			3.	Gentamicin Sulphate (API)	15.30 gm	15.30 gm
			4.	Cetosteryl Alcohol	1224.00 gm	1200.00 gm
			5.	White Soft Paraffin (Petroleum Jelly)	1530.00 gm	1500.00 gm
			6.	Propylene Glycol	765.00 gm	750.00 gm
2.	Epiderm Cream 30 gm tube (each tube contains Betamethasone Dipropionate equivalent to Betamethasone 0.05% w/w Iodo-chlorohydroxy Quinoline 306 mg, Gentamicin 30.60 mg, Cetosteryl Alcohol 2.399 gm, White Soft Paraffin (Petroleum Jelly) 3.00 gm and Propylene Glycol 1.5 gm)	1000 tubes	1.	Betamethasone Dipropion-ate (API)	17.110 gm	15.300 gm
			2.	Iodochloro-hydroxy Quinoline (API)	306.00 gm	306.00 gm
			3.	Gentamicin Sulphate (API)	30.600 gm	30.600 gm
			4.	Cetosteryl Alcohol	2448.00 gm	2399.00 gm
			5.	White Soft Paraffin (Petroleum Jelly)	3060.00 gm	3000.00 gm
			6.	Propylene Glycol	1530.00 gm	1500.00 gm

2) This issues with the approval of competent authority.

Barnali Khastgir

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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Case No.:62/49/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82- ALC4/2012 03.07.2012	Status:Case Approved													
HQ File :01/82/050/01371/AM12/	RLA File :03/95/040/01014/AM12/	Lic.No/Date:0310683984 29.02.2012	Defer Date:													
172 Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their O.M..No. 14010/60/2011-Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">YAPOX CL 30/10 Hydroquinone BIS (2 hydroxy ethyl ether</td> <td rowspan="2">1 Kg.</td> <td>1.</td> <td>Hydroquinone</td> <td>0.611 kg</td> </tr> <tr> <td>2.</td> <td>2-Chloro Ethanol</td> <td>0.903 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	YAPOX CL 30/10 Hydroquinone BIS (2 hydroxy ethyl ether	1 Kg.	1.	Hydroquinone	0.611 kg	2.	2-Chloro Ethanol	0.903 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
YAPOX CL 30/10 Hydroquinone BIS (2 hydroxy ethyl ether	1 Kg.	1.	Hydroquinone	0.611 kg												
		2.	2-Chloro Ethanol	0.903 kg												

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174

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Case No.:4/1/82-ALC4/2012	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:6/82-ALC4/2012 08.05.2012	Status:Case Approved	
HQ File :01/82/050/01446/AM12/	RLA File :34/24/040/00255/AM12/	Lic.No/Date:3410033318 23.02.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 6/82 dated 10.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 on repeat basis, as per details below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Calcium Butyrate	1 kg	1.	Butyric Acid	0.788 kg
RA may take appropriate action as per the decision of Norms Committee.				

Pg. No. 452
182

F. No.35011/784/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 29, April 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Venus Remedies Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1404/AM-16/DES-3/1534 dated the 14/1/16 vide which application from M/s Venus Remedies Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefepime for injection USP 1000mg**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended
1	Cefepime Hcl/L-arginine strile USP	1.8975gm/1gm vial

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:43/14/82-ALC4/2011	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 26/82-ALC4/2011 27.09.2011	Status: Case Approved
HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date: 3410030384 26.05.2011	

110 Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2011-Ch.II dated 23.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Melonal	1 Kg.	1.	Methyl Heptanone	1.125 kg
		2.	Ethyl Chloro Acetate	1.201 kg
		3.	Sodium Methoxide	0.562 kg

RA concerned may take further necessary action as per above decision of NC.

F.No.35011/38/2016-PI (Norms)

Government of India

Ministry of Chemical & Fertilizers

Department of Pharmaceuticals

Shastri Bhawan, New Delhi,

Dated: November 21, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Gland Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01808/AM-16/DES-3/03 dated 04/04/2016 and subsequent letter from M/s Gland Pharma Ltd. for fixation of norms against export of **Sodium Hyaluronate Injection 10mg/ml, 2ml Pre-Filled Syringes**. This department has examined the matter and following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported	
Description	Quantity	S. No	Description	Quantity for 100 vials
Sodium Hyaluronate Injection (containing 10 mg Sodium Hyaluronate per ml in 2 ml vials).	100 vials	1.	Sodium Hyaluronate	2.200 gm
		2.	Barrel Syringes Glass	220 Nos.
		3.	Needle Shield Rubber	220 Nos.
		4.	Plunger Stoppers Rubber	220 Nos.
		5.	Plunger Rods Plastic	204 Nos.

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi

Signature validDigitally signed by BARNALI
KHAHGIR

Date: 2016.11.21 15:08:51 IST

Reason: Approved

F. No.35011/36/2016-PI (Norms)

Government of India

Ministry of Chemical & Fertilizers

Department of Pharmaceuticals

Janpath Bhawan, New Delhi,

Dated: November 18, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Unlink Pharma (P) Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01797/AM-16/DES-3/14 dated 04/04/2016 and subsequent letter from M/s Unlink Pharma (P) Ltd. for fixation of norms against export of **Penicillin-V 250 mg Tablets**. This department has examined the matter and following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported	
S.No	Description	Quantity	Description	Quantity for 1000 tablets
1	Penicillin-V 250 mg Tablets (each tablet containing Phenoxyl Methyl Penicillin Potassium equivalent to 250 mg Penicillin-V)	1000 tablets	Phenoxyl Methyl Penicillin Potassium	280 mg

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Email: barn.khast@nic.in

Directorate General of Foreign Trade,

Department of Commerce,

(Shri Nirmal Kumar, Dy DGFT),

Udyog Bhawan, New Delhi

Email: nirmal.kumar65@nic.in**Signature valid**Digitally signed by BARNALI
KHASTGIR

Date: 2016.11.18 15:25:49 IST

Reason: Approved

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208

Case No.:4/29/82-ALC4/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved
HQ File :01/82/050/00803/AM12/	RLA File :03/94/040/00814/AM11/	Lic.No/Date:0310644792 27.07.2011	
64 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/121/2011/Ch.II dated 14.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Sodium Acetate (Trihydrate)	1 Kg.	1.	Acetic Acid
		2.	Caustic Soda Lye
			Qty. allowed
			0.463 kg
			0.590 kg
RA concerned may take further necessary action as per above decision of NC.			

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216, 347

Case No.:64/18/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2012 30.08.2012	Status:Case Approved
HQ File :01/82/050/00559/AM13/	RLA File :03/94/040/00273/AM13/	Lic.No/Date:0310701792 13.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Chloro Phenyl Acetic Acid	1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg
		2.	Toluene	0.230 kg
		3.	Caustic Soda Flakes	0.360 kg

RA may take appropriate action as per the decision of Norms Committee.

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217, 526, 527, 528

Case No.:114/10/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/82-ALC4/2013 19.12.2013	Status:Case Approved
HQ File :01/82/050/00297/AM14/	RLA File :03/94/040/00991/AM13/	Lic.No/Date:0310727451 08.03.2013	Defer Date:

Decision :In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch II dated 26.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4-DICHLORO PHENYL ACETYL CHLORIDE	1 kg	1.	2,4-DICHLORO BENZYL CHLORIDE	1.830 kg
		2.	SODIUM CYANIDE	0.518 kg
		3.	TOLUENE	0.513 kg
		4.	THIONYL CHLORIDE	0.665 kg
		5.	CAUSTIC SODA FLAKES	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:28/8/82-ALC4/2014	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status: Apporved		
HQ File :01/82/050/00692/AM15/	RLA File :09/24/040/00129/AM15/	Lic.No/Date:0910060554 30.06.2014	Defer Date:12.11.2014		
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/33/2013-Ch. II dated 15.09.2014, It was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
335	Item of Export	Qty.	S.No	Item of Import	Quantity allowed kg/kg
	2-Phenyl-3,3-Bis(4-Hydroxy Phenyl) Phthalimide (PPPBP)	1 kg	1.	Phthalic Anhydride	0.927 kg
			2.	Phenol	1.145 kg
			3.	Zinc Chloride	0.546 kg
			4.	Aniline	0.730 kg
			5.	Methanol	2.00 kg
			6.	Activated Carbon	0.400 kg
RA may take appropriate action as per the decision of Norms Committee.					

336	Case No.:212/6/82- ALC4/2014	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:8/82- ALC4/2014 25.09.2014	Status:Case Deferred
	HQ File :01/82/050/00614/AM15/	RLA File :07/24/040/00098/AM15/	Lic.No/Date:0710105469 30.06.2014	Defer Date:12.11.2014

DR. B. K. NIRMAL KUMAR
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

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228, 229, 237
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Case No.:12/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved
HQ File :01/82/050/00774/AM14/	RLA File :03/95/040/00537/AM14/	Lic.No/Date:0310752058 03.10.2013	Defer Date:

195 **Decision:** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 26.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ISO EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.51 kg
		2.	RUTHENIUM (III) 2,4 PENTANEDIONATE (RUTHENIUM ACETYLACETONATE)	0.001 kg

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Case No.:48/28/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2013 04.04.2013	Status:Case Approved										
HQ File :01/82/050/01015/AM13/	RLA File :03/95/040/00594/AM13/	Lic.No/Date:0310714182 02.11.2012	Defer Date:										
204 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td>Zinc Piperidine Dithiocarbamate (ZPD)</td> <td>1 kg</td> <td>1.</td> <td>Piperidine</td> <td>0.542 kg</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Piperidine Dithiocarbamate (ZPD)	1 kg	1.	Piperidine	0.542 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zinc Piperidine Dithiocarbamate (ZPD)	1 kg	1.	Piperidine	0.542 kg									

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F. No.35011/83/2016-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 21, 2016

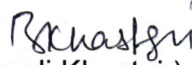
Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s BDR Pharmaceuticals International Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01836/AM-16/DES-III/77 dated the 10/05/2016 vide which application from M/s. BDR Pharmaceuticals International Pvt. Ltd., was sent to this Department for fixation of norms under para: 4.7 for the export of **Citicoline Piracetam 500 mg + 400 mg Tablets (Pack of 50 Tablets)** This department has examined the matter and the norms against the above product are furnished as follows: -

Product to be Exported		Raw materials to be Imported		
Description	Quantity	S. No	Description	Quantity recommended for 1000 tablets
Citicoline Piracetam 500 mg + 400 mg Tablets(each Film Coated Tablet contains Citicoline Sodium equivalent to 500 mg Citicoline and 400 mg Piracetam)	1000 tablets	1.	Citicoline Sodium	531.888 gm
		2.	Piracetam	408.000 gm

2) This issues with the approval of competent authority.


(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

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256

Case No.:16/13/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:15/82- ALC4/2013 31.10.2013	Status:Case Approved
HQ File :01/82/050/00492/AM14/	RLA File :34/24/040/00091/AM14/	Lic.No/Date:3410037559 01.08.2013	Defer Date:

163 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/20112/Ch II dated 25.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ethyl Aluminium Dichloride(EADC)	1 kg	1.	Aluminium Grit/Granules	0.094 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/347/2014-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: March 10, 2015

Office Memorandum

Sub: Fixation of norms under para 4.7 of Hand Book of Procedures Application of M/s Gland Pharma Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/50/00026/AM15/DES-3/280 dated the 15.05.2014 vide which an application from M/s Gland Pharma Ltd. was forwarded to this Department for fixation of norms for the export Nadroparin Calcium Injections in two strengths and convey norms as follows:-

- i) Export product:- **One pre-filled syringe of Nadroparin Calcium Injection (Low Molecular Weight Heparin) 2850 IU/0.3ml:-**

Sl. No.	Raw materials	Qty. recommended
1	Nadroparin Calcium	26.125 mg
2	Barrel Syringes	1.0534 Nos.
3	Needle Shield	1.0451 Nos.
4	Plunger Stoppers	1.1091 Nos.
5	Plunger Rods	1.0294 Nos.
6	Preventis	1.0500 Nos.
7	Anti-Factor Xa Test Kits	Not admissible
8	Anti-Factor IIa Test Kits	Not admissible
9	Analytical Columns	Not admissible
10	Analytical Guard Columns	Not admissible
11	Medical Grade Paper	0.9 gram
12	Tubing	0.02925 cms
13	Anti-Factor Xa	Not admissible
14	Anti-Factor IIa	Not admissible
15	N.M.R. Standard	Not admissible
16	Mol. Wt. Standard	Not admissible

...2/-

-2-

- ii) Export product:- **One pre-filled syringe of Nadroparin Calcium Injection (Low Molecular Weight Heparin) 5700 IU/0.6ml:-**

Sl. No.	Raw materials	Qty. recommended
1	Nadroparin Calcium	52.25 mg
2	Barrel Syringes	1.0534 Nos.

3	Needle Shield	1.0451 Nos.
4	Plunger Stoppers	1.1091 Nos.
5	Plunger Rods	1.0294 Nos.
6	Preventis	1.0500 Nos.
7	Anti-Factor Xa Test Kits	Not admissible
8	Anti-Factor IIa Test Kits	Not admissible
9	Analytical Columns	Not admissible
10	Analytical Guard Columns	Not admissible
11	Medical Grade Paper	0.9 gram
12	Tubing	0.02925 cms
13	Anti-Factor Xa	Not admissible
14	Anti-Factor IIa	Not admissible
15	N.M.R. Standard	Not admissible
16	Mol. Wt. Standard	Not admissible

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23385765

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F. No.35011/40/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Janpath Bhawan, New Delhi,
Dated: November 21, 2016

Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Emcure Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01809/AM-16/DES-3/04 dated 04/04/2016 and subsequent letter from M/s Emcure Pharmaceuticals Ltd. for fixation of norms against export of **Etomidate Injection 20 mg/10ml & 40 mg/20ml vials**. This department has examined the matter and following norms are recommended against this application.

Product to be Exported			Raw materials to be Imported		
S. No	Description	Quantity	S. No	Description	Quantity for 100 vials
1.	Etomidate Injection 20mg/10ml vials	100 vials	1.	Etomidate [Relevant Bulk Drug]	2.20 gm
			2.	Serum Stoppers	101 Nos.
2.	Etomidate Injection 40mg/20ml vials	100 vials	1.	Etomidate [Relevant Bulk Drug]	4.20 gm
			2.	Serum Stoppers	101 Nos.

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

Signature valid

Digitally signed by BARNALI
KHASTGIR
Date: 2016.11.21 15:13:57 IST
Reason: Approved

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303, 494

Case No.: 35/23/82-ALC4/2013	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01082/AM14/	RLA File :03/94/040/00871/AM14/	Lic.No/Date: 0310765141 08.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-CHLORO-4,6-DI METHOXY-1,3,5-TRIAZINE (CHLORDIMETHOXYTRIAZINE)	1 kg	1.	CYANURIC CHLORIDE	1.750 kg
		2.	SODIUM BI CARBONATE	1.595 kg

RA may take appropriate action as per the decision of Norms Committee.

Pg No. (718)
398

F.No.35011/270/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Granules India Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/452 & 594/AM-17/DES-3/497 & 549 dated the 24/8/2016 & 6/9/2016 vide which application from M/s Granules India Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ledipasvir Acetone Solvate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(6S)-6-[5-[7-[2-(1R,3S,4S)-2-Azabicyclo [2.2.1] hept-3-yl-1H-benzimidazol-6-yl]-9,9-difluoro-9H-fluoren-2-yl]-1H-imidazol-2-yl]-5-azaspiro [2.4] heptane Hcl (1:4)	0.965kg
2	N-Methoxy carbonyl-L-valine	0.70kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:9/82-ALC4/2014 20.10.2014	Status: approved
HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/104/2009-PC- II dated 21.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dettol Medicated Fabric Plaster Size 19 mmx65mm	1 NO.	1.	Woven Dyed Fabric of 100% Texturised Polyester Filament, GSM115 $\pm$ 10%	0.001320 Sq. Meter
		2.	Non Woven Rolls , GSM 100 $\pm$ 15%	0.000315 Sq. Meter

RA may take appropriate action as per the decision of Norms Committee.

Company Name:-

Pg. No. (122)
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*RLS Granules India Ltd.

F. No.35011/789/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated: July 18, 2016

Office Memorandum

Sub: - Fixation of norms - Application of M/s Jodas Expoim Pvt. Ltd., New Delhi.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01025/AM16/DES-3/1416 dated 11/01/2016 forwarding an application of M/s Jodas Expoim Pvt. Ltd. for fixation of norms against export of **Meropenem Injection in 1 gm and 500 mg strengths**. This department has examined the matter and the following norms are furnished: -

Product to be Exported			Raw materials to be Imported	
S.No	Description & Pack Size	Quantity	Description	Quantity for 100 vials
1.	Meropenem Injections 1 gm vial	100 vials	Meropenem Trihydrate (Sterile Bulk)	125.501 gm
2.	Meropenem Injections 500 mg vial	100 vials	Meropenem Trihydrate (Sterile Bulk)	62.750 gm

2. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: 23071162/Uspi3-Pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M V Singh, FTDO),
Udyog Bhawan, New Delhi.

F.No.35011/167/2016-PI(Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals
Janpath Bhawan, New Delhi,
Dated: November 28, 2016
Office Memorandum

Sub: - Fixation of norms under para 4.7- Application of M/s Alembic Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00217/AM-17/DES-3/ dated 08/07/2016 and subsequent letter from M/s **Alembic Pharmaceuticals Ltd.** for fixation of norms against export of **Clarithromycin Entric Coated Granules 28% and 38% strengths**. This department has examined the matter and following norms are recommended against this application.

Sl. No.	Description of Export product	Sl. No.	Raw materials to be Imported per kg of export product	
			Description	Quantity
1	Clarithromycin Entric Coated Granules 28%	1.	Clarithromycin	0.2828 kg
		2.	Acetone	1.05 kg
2	Clarithromycin Entric Coated Granules 38%	1.	Clarithromycin	0.3838 kg
		2	Acetone	1.05 kg

2. This issues with the approval of Director (Pharma Industry).

(Barnali Khastgir)

Under Secretary to the Government of India

Phone: 23323292

Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

Signature valid

Digitally signed by BARNALI
KHASTGIR
Date: 2016.11.29 03:51:50 IST
Reason: Approved

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Case No.:122/10/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:10/82-ALC4/2013 22.08.2013	Status:Case Approved										
HQ File :01/82/050/00305/AM14/	RLA File :03/95/040/01017/AM13/	Lic.No/Date:0310728498 18.03.2013	Defer Date:										
191 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 2.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Export Quantity</th> <th>S.No</th> <th>Import items</th> <th>Quantity Allowed kg/kg</th> </tr> </thead> <tbody> <tr> <td>Methyl Eugenol</td> <td>1 kg</td> <td>1</td> <td>Clove Leaf Oil (Eugenol Content 78%)</td> <td>1.40</td> </tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg	Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg									
Methyl Eugenol	1 kg	1	Clove Leaf Oil (Eugenol Content 78%)	1.40									

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338

Case No.: 39/46/82-ALC4/2011	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 10/82-ALC4/2012 05.06.2012	Status: Case Approved
HQ File :01/82/050/01255/AM12/	RLA File :03/94/040/00856/AM12/	Lic.No/Date: 031067373 0 30.12.2011	Defer Date:

Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch.II dated 25.05.2012 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,5-Dimethyl Phenyl Acetyl Chloride	1 kg	1.	Para Xylene	1.485 kg
		2.	Paraformaldehyde	1.032 kg
		3.	Sodium Cyanide	0.570 kg
		4.	Caustic Soda Flakes	0.500 kg
		5.	Thionyl Chloride	0.980 kg

RA concerned may take further necessary action as per above decision of NC

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350

Case No.:39/14/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2013 24.10.2013	Status: Approved
HQ File :01/82/050/00624/AM14/	RLA File :03/94/040/00264/AM14/	Lic.No/Date:0310744138 05.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch II dated 28.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-BROMO PHENETOLE OR 4-ETHOXY BROMOBENZENE	1 kg	1.	PHENOL	0.850 kg
		2.	CAUSTIC SODA FLAKES	0.470 kg
		3.	DI-ETHYL SULFATE	1.020 kg
		4.	HYDROGEN BROMIDE (48%)	1.380 kg
		5.	HYDROGEN PEROXIDE (50%)	0.630 kg

RA may take appropriate action as per the decision of Norms Committee.

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Item No. 330/403
404

F. No.35011/783/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the August 22, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:
Application from M/s Encube Ethicals Pvt. Ltd.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/01378/AM-16/DES-3/502 dated 12/01/2016 vide which an application from M/s Encube Ethicals Pvt. Ltd was sent to this Department for fixation of norms for the export of 31 type of packs of ointments/creams.

2) The matter has been examined and all these 31 export products have been categorized in 17 groups of ointments under different brands/generic formulations. The norms for each of the categories for different pack sizes have been worked out based upon DML, Batch Formula and SION published for this type of formulations. The quantities of different inputs for 100 tubes of different pack sizes of specific composition of formulations as given below may be considered as input output norms for the export products covered under this application.

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 14 gm	100 tubes of 42 gm	100 tubes of 28 gm
1.	Miconazole 2% Creams in different pack sizes	1.	Benzoic Acid	0.28 gm	0.84 gm	0.56 gm
		2.	Pegoxyl 7-stearate	280 gm	820 gm	560 gm
		3.	Mineral Oil	42 gm	126 gm	84 gm
		4.	Oleoyl Polyoxylglycerides	42 gm	126 gm	84 gm
		5.	Butylated hydroxyanisole	0.0728 gm	0.2184 gm	0.1456 gm
		6.	Miconazole	28.56 gm	85.68 gm	57.12 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy		

S.N o	Name of Export Product	S.N o	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
2.	Miconazole 2% Creams	1.	Benzoic Acid	0.900 gm	0.900 gm
		2.	Pegoxyl 7-stearate	900 gm	900 gm
		3.	Mineral Oil	135 gm	135 gm
		4.	Oleoyl Polyoxylglycerides	135 gm	135 gm
		5.	Butylated hydroxyanisole	0.234 gm	0.234 gm
		6.	Miconazole	91.80 gm	91.80 gm
		7.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	
		8.	1 or 7 applicators as per product specification	100 packs of one applicator each	100 packs of Seven applicator each

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 tubes of 28 gm
3.	Clotrimazole 1% creams	1.	Cetostearyl Alcohol	140 gm	280 gm
		2.	Octyldodecanol	189 gm	378 gm
		3.	Cetyl Esters	33 gm	66 gm
		4.	Sorbitan Monostearate	28 gm	56 gm
		5.	Polysorbate 60	21 gm	42 gm
		6.	Clotrimazole	14.28 gm	28.56 gm
		7.	Benzyl Alcohol	14 gm	28 gm
		8.	Sodium Phosphate Monobasic	2.24 gm	4.4 gm
		9.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 45 gm with 1 applicator	100 tubes of 45 gm with 7 applicators
4.	Clotrimazole 1% creams	1.	Plastic (LDPE) Applicators (1s or 7s packs)	(100 pack of 1 applicator each)	(100 pack of 7 applicators each)
		2.	Cetostearyl Alcohol	450 gm	450 gm
		3.	Octyldodecanol	607.50 gm	607.50 gm
		4.	Cetyl Esters	135.00 gm	135.00 gm
		5.	Sorbitan Monostearate	90.00 gm	90.00 gm
		6.	Polysorbate 60	67.50 gm	67.50 gm
		7.	Clotrimazole	45.00 gm	45.00 gm
		8.	Benzyl Alcohol	45.00 gm	45.00 gm
		9.	Sodium Phosphate Monobasic	7.20 gm	7.20 gm
		10.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 tubes of 28 gm
5.	Triple Antibiotic Ointment	1.	White Petrolatum	Quantity not indicated in the Batch formula	
		2.	Polymyxin B Sulfate (non-sterile)	7.14 MU	14.28 MU
		3.	Bacitracin Zinc	7.22 gm	14.14 gm
		4.	Neomycin Sulfate	4.998	9.996 gm
		5.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm
6.	Triple Antibiotic Ointment MS	1.	White Petrolatum	Quantity not indicated in the Batch formula
		2.	Polymyxin B Sulfate (non-sterile)	28.56 MU
		3.	Bacitracin Zinc	18.05 gm
		4.	Neomycin Sulfate (micronized)	9.996 gm
		5.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 28 gm	100 tubes of 14 gm
7.	Triple Antibiotic Ointment W/PRAM	1.	White Petrolatum	277.6032 gm	138.8016 gm
		2.	Pramoxine HCL	28.56 gm	14.28 gm
		3.	Bacitracin Zinc	18.05 gm	9.025 gm
		4.	Polymyxin B Sulfate (non-sterile)	14.28 MU	7.14 MU
		5.	Neomycin Sulfate (micronized)	571.2 gm	285.6 gm
		6.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 56 gm	100 tubes of 14 gm	100 Tubes of 28 gm
8.	Triple Antibiotic Ointment EF	1.	Cocoa Butter Ultra Natural	2.5 gm	63 gm	126 gm
		2.	White Petrolatum	Quantity not indicated in the Batch formula		
		3.	Super Refined Cottonseed	238 gm	59.5 gm	119 gm
		4.	Super Refined Olive-LQ	14 gm	3.5 gm	7 gm
		5.	Vitamin E Acetate	126 gm	31.5 gm	63 gm
		6.	Polymyxin B Sulfate (non-sterile)	14.44 MU	3.61 MU	7.22 MU
		7.	Neomycin Sulfate (non-micronized)	19.992 gm	4.998 gm	9.996 gm
		8.	Bacitracin Zinc	28.88 gm	7.22	14.44 gm
		9.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy		

S.No	Name of Export Product	S.No	Inputs recommended	100 tubes of 14 gm	100 Tubes of 28 gm
9.	Double Antibiotic W/PRAM Cream	1.	Emulsifying wax	168 gm	336 gm
		2.	Mineral Oil	112 gm	224 gm
		3.	White Petrolatum	56 gm	112 gm
		4.	Poloxamer 188	0.0182 gm	0.0364 gm
		5.	Propylene Glycol	28 gm	56 gm
		6.	Methyl Paraben	3.5 gm	7.00 gm
		7.	Polymyxin B Sulfate (non-sterile)	14.28 gm	28.56 gm
		8.	Neomycin Sulfate (micronized)	4.998 gm	9.996 gm
		9.	Pramoxine HCL Micronised	28.56 gm	14.28 gm
		10.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S.No	Name of Export Product	S.No	Inputs recommended	100 Tubes of 28 gm
10.	Allergy Cream W/Zinc	1.	Cetyl Alcohol	448
		2.	Polysorbate 60	84
		3.	Sorbitan Monostearate	196
		4.	Propylene Glycol	140
		5.	Methyl Paraben	7
		6.	Diphenhydramine Hydrochloride	57.12
		7.	Zinc Acetate	2.856
		8.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S.No	Name of Export Product	S.No	Inputs recommended	100 Tubes of 14 gm	100 Tubes of 28 gm
11.	Double Antibiotic Ointment	1.	White Petrolatum	Quantities could not be worked out as neither the DML nor Batch Formula provided in the application.	
		2.	Polymyxin B Sulfate (non-Sterile)		
		3.	Bacitracin Zinc		
		4.	Empty Laminated Printed tubes of corresponding sizes		

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 14 gm	100 Tubes of 28 gm
12.	Bacitracin Zinc Ointment	1.	White Petrolatum	Quantity not indicated in the Batch formula	
		2.	Bacitracin Zinc	9.025	18.05
		3.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

15/330/403 ✓

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm	100 Tubes of 56 gm
13.	Hydrocortisone 1% OTC Cream	1.	Glyceryl Stearate	The requirement of various inputs not tally with Batch Formula and DML available in the application.	
		2.	White wax		
		3.	Stearyl Alcohol		
		4.	Isopropyl Myristate		
		5.	Cetyl Alcohol		
		6.	Sorbitan Monostearate		
		7.	Polysorbate 60		
		8.	Propyl Paraben		
		9.	Anhydrous Citric Acid		
		10.	Sodium citrate		
		11.	Methyl Paraben		
		12.	Sorbic Acid		
		13.	Polyoxyl 40 Stearate		
		14.	Propylene Glycol		
		15.	Hydrocortisone		
		16.	Empty Laminated Printed tubes of corresponding sizes		

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm
14.	Hydrocortisone 1% OTC Ointment	1.	White Petrolatum	2.716
		2.	Mineral Oil	0.056
		3.	Hydrocortisone	28.56
		4.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm	100 Tubes of 56 gm
15.	Hydrocortisone/ Aloe 1% Cream	1.	Anhydrous Citric Acid	0.98 gm	1.96 gm
		2.	Sodium citrate	1.68 gm	3.36 gm
		3.	Methyl Paraben	5.6 gm	11.2 gm
		4.	Sorbic Acid	1.4 gm	2.8 gm
		5.	Polyoxyl 40 Stearate	14 gm	28 gm
		6.	Propylene Glycol	98 gm	196 gm
		7.	Glyceryl Stearate	56 gm	112 gm
		8.	White wax	84 gm	168 gm
		9.	Stearyl Alcohol	28 gm	56 gm
		10.	Isopropyl Myristate	224 gm	448 gm
		11.	Cetyl Alcohol	84 gm	168 gm
		12.	Sorbitan Monostearate	84 gm	168 gm
		13.	Polysorbate 60	84 gm	168 gm
		14.	Propyl Paraben	2.8 gm	5.6 gm
		15.	Hydrocortisone	0.02856 gm	0.05712 gm
		16.	Aloe Concentrate	2.8 gm	5.6 gm
		17.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy	

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 28 gm
16.	Hydrocortisone Plus 12 Cream	1.	Anhydrous Citric Acid	0.980
		2.	Sodium citrate	1.680
		3.	Methyl Paraben	5.600
		4.	Sorbic Acid	1.400
		5.	Polyoxyl 40	14.000
		6.	Propylene Glycol	98.000
		7.	Glycerin	7.000
		8.	Glyceryl Stearate	56.000
		9.	White wax	84.000
		10.	Stearyl Alcohol	28.000
		11.	Isopropyl Myristate	224.000
		12.	Sorbitan Monostearate	84.000
		13.	Polysorbate 60	84.000
		14.	Propyl Paraben	2.800
		15.	Mineral Oil	7.000
		16.	White Petrolatum	7.000
		17.	Cetosteryl Alcohol	7.000
		18.	Isopropyl Palmitate	2.800
		19.	Vitamin A & D3	7.000
		20.	Aloe Concentrate	2.800
		21.	Hydrocortisone	28.560
		22.	Cetyl Alcohol	84.000
		23.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

S. No	Name of Export Product	S. No	Inputs recommended	100 Tubes of 56 gm
17.	Hydrocortisone 0.5% Cream	1.	Methyl Paraben	0.112 gm
		2.	Sorbic Acid	0.056 gm
		3.	Polyoxyl 40 Stearate	0.28 gm
		4.	Glyceryl Stearate	1.12 gm
		5.	White wax	1.68 gm
		6.	Stearyl Alcohol	0.56 gm
		7.	Isopropyl Myristate	4.48 gm
		8.	Cetyl Alcohol	1.68 gm
		9.	Sorbitan Monostearate	1.68 gm
		10.	Polysorbate 60	1.68 gm
		11.	Propyl Paraben	0.056 gm
		12.	Propylene Glycol	1.12 gm
		13.	Hydrocortisone	0.28 gm
		14.	Empty Laminated Printed tubes of corresponding sizes	As per Packing Policy

3. This issues with the approval of Director (Pharma Industry).

(Raj Kumar)
Under Secretary to the Government of India
Phone: - 23071162
Email: - uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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395, 328, 336

Case No.:61/4/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:6/82-ALC4/2013 13.06.2013	Status:Case Approved
HQ File :01/82/050/00102/AM14/	RLA File :03/95/040/01003/AM13/	Lic.No/Date:0310727951 13.03.2013	Defer Date:

216 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011-Ch. II dated 10.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
BUTYLATED HYDROXY ANISOLE (BHA)	1 kg	1	HYDROQUINONE	1.247 kg
		2.	TERTIARY BUTANOL	0.839 kg
		3.	PHOSPHORIC ACID	1.00 kg
		4.	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/272/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.1)
2009-14 Case of M/s. Neuland Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1148/AM13/DES-3/1305 dated the 18/03/13 vide which an application from M/s. Neuland Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Besifloxacin Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.1) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	D-Lysine Hydrochloride	6.10
2.	2-Chloro-4,5-Difluorobenzoic Acid	9.18
3.	Lithium Aluminium Hydride	3.78

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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Case No.:6/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2013 20.02.2014	Status:Case Approved																			
HQ File :01/82/050/00768/AM14/	RLA File :03/94/040/00388/AM14/	Lic.No/Date:0310748569 05.09.2013	Defer Date:																			
176 Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011/Ch II dated 03.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Quantity</th> <th>S.No</th> <th>Import Product</th> <th>Quantity Allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">2 Amino 2 Phenyl Butyric Acid</td> <td rowspan="4">1 kg</td> <td>1.</td> <td>Propiophenone</td> <td>1.082 kg</td> </tr> <tr> <td>2.</td> <td>Methanol</td> <td>0.792 kg</td> </tr> <tr> <td>3.</td> <td>Sodium Cyanide</td> <td>0.490 kg</td> </tr> <tr> <td>4.</td> <td>Caustic Soda Flakes</td> <td>1.230 kg</td> </tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	2 Amino 2 Phenyl Butyric Acid	1 kg	1.	Propiophenone	1.082 kg	2.	Methanol	0.792 kg	3.	Sodium Cyanide	0.490 kg	4.	Caustic Soda Flakes	1.230 kg
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed																		
2 Amino 2 Phenyl Butyric Acid	1 kg	1.	Propiophenone	1.082 kg																		
		2.	Methanol	0.792 kg																		
		3.	Sodium Cyanide	0.490 kg																		
		4.	Caustic Soda Flakes	1.230 kg																		
RA may take appropriate action as per the decision of Norms Committee.																						

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Case No.:91/1/82-ALC4/2013	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:1/82- ALC4/2013 04.04.2013	Status:Case Approved
HQ File :01/82/050/01449/AM13/	RLA File :03/94/040/00899/AM13/	Lic.No/Date:0310724423 18.02.2013	Defer Date:

288 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2009-Ch. II dated 16.4.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Kubochem-401 (Diethyl ketone or 3- Pentanone)	1 kg	1	Propionic Acid Purity 99.0% Min.	1.92 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:85/33/82-ALC4/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01232/AM13/	RLA File :17/24/040/00065/AM13/	Lic.No/Date:1710005204 24.01.2013	Defer Date:

366 **Decision :**In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT LAP-2 (Phosphated Ester of Lauryl Alcohol 2 mole ethoxylate)	1 kg	1	Lauryl Alcohol	0.585 kg
		2	Ethylene Oxide	0.268 kg
		3	Phosphorous Pentoxide	0.148 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:76/4/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved													
HQ File :01/82/050/00117/AM14/	RLA File :17/24/040/00079/AM13/	Lic.No/Date:1710005219 31.01.2013	Defer Date:													
202 Decision : In the light of earlier decision taken in meeting no. 49/82 dated 8.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Export Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Product ASO-1315 (Tridecyl Alcohol 15 Mole Ethoxylate)</td> <td rowspan="2">1 KG.</td> <td>1.</td> <td>Ethylene Oxide</td> <td>0.767 kg</td> </tr> <tr> <td>2.</td> <td>Tridecyl Alcohol (Iso Tridecanol)</td> <td>0.232 kg</td> </tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Product ASO-1315 (Tridecyl Alcohol 15 Mole Ethoxylate)	1 KG.	1.	Ethylene Oxide	0.767 kg	2.	Tridecyl Alcohol (Iso Tridecanol)	0.232 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Product ASO-1315 (Tridecyl Alcohol 15 Mole Ethoxylate)	1 KG.	1.	Ethylene Oxide	0.767 kg												
		2.	Tridecyl Alcohol (Iso Tridecanol)	0.232 kg												
RA may take appropriate action as per the decision of Norms Committee.																

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Danopharm Chemicals Pvt Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/773/AM-16/DES-3/813 dated the 20/08/15 vide which application from M/s. Danopharm Chemicals Pvt Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **4-Sulphonamido Phenyl Hydrazine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Sulfanilamide	1.01
2.	Sodium Nitrite	0.40
3.	Sodium Bisulphite	1.10
4.	Isopropyl Alcohol	0.75
5.	Activated Carbon	0.100

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/75/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/201/AM-17/DES-3/270 dated the 8/7/16 vide which application from M/s DSM Sinochem Pharmaceuticals India Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxycillin Trihydrate through 6-APA route through Enzymatic route.** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	6-amino penicillanic acid (6-APA)	0.55kg
2	Elcolase (Enzyme)	0.005kg
3	D(-) P-hydroxy phenyl glycine methyl ester	0.478kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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396, 402

Case No.:78/14/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:16/82-ALC4/2013 21.11.2013	Status:Case Approved
HQ File :01/82/050/00663/AM14/	RLA File :03/94/040/00120/AM14/	Lic.No/Date:0310735992 29.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ASTROMUSK CONCENTRATE	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/597/2012-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 06th February, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Nectar Lifesciences Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/444/AM13/DES-3/644 dated the 29/08/12 vide which an application from M/s. Nectar Lifesciences Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Cefepime for injection**. This department has examined the matter and the following comments are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Cefepime Hcl Non Sterile	0.655
2.	L-Arginine	0.37
3.	Acetone (89.6% Rec.)	1.816
4.	Methanol	0.742
5.	Eno carbon	0.034

2. This issues with the approval of Director (Cost).

(N.N.Ahuja)
Section Officer
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO), Udyog Bhawan, New Delhi.

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410 405

F. No.35011/819/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1443/AM-16/DES-3/1421 dated the 11/1/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Dihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Azithromycin amine	1.00kg
2	Acetone	0.90kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/300/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 24th June, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I)
2009-14 Case of M/s. Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1277/AM13/DES-3/1275 dated the 18/03/13 vide which an application from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Galantamine Hydrobromide 4 mg, 8 mg, & 12 mg Tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	<u>For 1No.Galantamine Tablet.</u>		
		<u>4 mg</u>	<u>8 mg</u>	<u>12 mg</u>
1.	Galantamine HBR	5.2285 mg	10.458 mg	15.687 mg
2.	Bottles & Caps	Relevant, As per packing policy.		

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary, to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Mrs. Lalita Maini, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/201/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,

Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM-17/DES-3/302 dated the 13/7/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
2	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994kg
3	Methanol	4.285kg
4	Methyl tert-butyl ether	1.145kg
5	Tetrahydrofuran	0.542kg
6	Methylene chloride	1.414kg
7	Diisopropyl ether	0.754kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Case No.:133/6/82- ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:11/82- ALC4/2014 26.11.2014	Status:Approved
HQ File :01/82/050/00535/AM15/	RLA File :05/24/040/00487/AM14/	Lic.No/Date:0510382643 25.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/61/2010/Ch II dated 28.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
L-CARVONE	1 kg	1.	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, STANDARD CITRUS TERPENE ORANGE OIL)	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:7/14/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00592/AM14/	RLA File :03/94/040/00478/AM14/	Lic.No/Date:0310752448 07.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROMUSK CONCENTRATE (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

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F. No.35011/819/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 5, May 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Kopran Research Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1443/AM-16/DES-3/1421 dated the 11/1/16 vide which application from M/s Kopran Research Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Azithromycin Dihydrate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import Item	Norms Recommended for 1kg Export
1	Azithromycin amine	1.00kg
2	Acetone	0.90kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Case No.:38/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00954/AM10/	RLA File :07/24/040/00272/AM10/	Lic.No/Date:0710068431 20.11.2009	

149 Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 10.03.2009 and in consultation with the representatives of chemical Division of C&PC and Department of Pharmaceuticals present in meeting decided to fix norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Gluconate	0.642 kg

RA concerned may take further necessary action as per above decision of NC.

F. No.35011/632/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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New Delhi, the Udyog Bhawan,
December, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s IPCA Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/772/AM-16/DES-3/818 dated the 20/08/15 vide which application from M/s. IPCA Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Metoprolol Succinate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Para Methoxy EthylPhenol <u>Or</u> 4-Methoxy Ethyl Phenol	0.7951
2.	Epichlorohydrine	0.6179
3.	Succinic Acid	0.4505
4.	Mono Isopropyl Amine	0.6284

2. This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/82
Sl. No. 464

Case No.:31/5/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00065/AM11/	RLA File :03/95/040/00820/AM10/	Lic.No/Date:0310564712 15.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007/Ch.III dated 07.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Anisole	1 Kg.	1.	Hydroquinone	1.247 kg
		2.	Tertiary Butanol	0.839 kg
		3.	Phosphoric Acid	1.00 kg
		4.	Hexane	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

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F. No.35011/539/2013-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the 26th September, 2013

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Cadila Healthcare Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/141/AM14/DES-3/300 dated the 26/07/13 vide which representation from M/s. Cadila Healthcare Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Venlafaxine**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	For Export of 1No. Tablets (Qty. in Mg)				
		<u>25mg</u> <u>tablets</u>	<u>37.5mg</u> <u>tablets</u>	<u>50mg</u> <u>tablets</u>	<u>75mg</u> <u>tablets</u>	<u>100mg</u> <u>tablets</u>
1.	Venlafaxine Hcl	28.855	43.283	57.71	86.565	115.42
2.	Lactose Monohydrate	30.0	45.0	60.0	90.0	120.0
3.	Microcrystalline Cellulose (Avicel PH 101)	16.663	24.994	33.325	49.988	66.650
4.	Microcrystalline Cellulose (Avicel PH 102)	16.463	24.694	32.925	49.388	65.850
5.	Magnesium Stearate	1.00	1.50	2.00	3.00	4.00
6.	Sodium Starch Glycolate	7.50	11.25	15.00	22.50	30.00
7.	(a to d) Packing Material	Relevant, As per packing policy.				

2. This issues with the approval of Director (Cost).

(Raj Kumar)
Under Secretary to the Government of India
PI-Norms

Directorate General of Foreign Trade,
Department of Commerce,
(Shri R.C. Meena, Dy. DGFT), Udyog Bhawan, New Delhi.

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Case No.: 39/19/82-ALC4/2013	Party Name: CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 19/82-ALC4/2013 02.01.2014	Status: Case Approved
HQ File :01/82/050/00984/AM14/	RLA File :03/94/040/00477/AM14/	Lic.No/Date: 0310748582 05.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 29.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAMPBOR TECHNICAL	1 kg	1.	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:13/21/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:23/82- ALC4/2012 01.11.2012	Status:Case Approved	
HQ File :01/82/050/00643/AM13/	RLA File :03/95/040/00035/AM13/	Lic.No/Date:0310703114 25.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2012-Ch. II dated 29.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SDPA (Styrenated Di- Phenylamine)	1 kg	1.	Di-Phenylamine	0.547 kg
RA may take appropriate action as per the decision of Norms Committee.				

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F. No.35011/739/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 23 February, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Glenmark Pharmaceuticals Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1557/AM-16/DES-3/1663 dated the 13/2/16 vide which application from M/s Glenmark Pharmaceuticals Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of Fluticasone Lotion 0.05% (Pack 30ml and 60ml). This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Export Item	Import Item	Norms Recommended
1.	Fluticasone Lotion 0.05% (30ml)	Fluticasone Dipropionate	0.0153gm/30ml pack
2.	Fluticasone Lotion 0.05% (60ml)	-Do-	0.0306gm/60ml pack

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/201/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: August, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Morepen Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/221/AM-17/DES-3/302 dated the 13/7/16 vide which application from M/s Morepen Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Atorvastatin Calcium**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	(4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate	0.708kg
2	4-fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994kg
3	Methanol	4.285kg
4	Methyl tert-butyl ether	1.145kg
5	Tetrahydrofuran	0.542kg
6	Methylene chloride	1.414kg
7	Diisopropyl ether	0.754kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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F. No.35011/810/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: 7 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Sun Pharma Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1509/AM-16/DES-3/1625 dated the 16/2/16 vide which application from M/s Sun Pharma Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Sertraline HCl and its tablets**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Activated carbon	0.029kg
2	Methanol	2.50kg
3	Palladium	0.631gm/kg
4	(R) mandelic acid	0.392kg
5	4-(3',4'-dichlorophenyl)-1-tetralone	3.27kg
6	Toluene	2.50kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/141/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of **M/s Sun Pharmaceuticals Industries Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/220/AM-17/DES-3/220 dated the 6/7/16 vide which application from M/s Sun Pharmaceuticals Industries Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Lamivudine 150mg Tablet/Capsule etc..** This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1No. Tablet/Capsule (all quantity in mg)				
		Lamivudine	Nevirapine	Zidovudine	Efavireng	Abacavir sulfate
1	Lamivudine 150mg tablets/capsules	153.0	—	—	—	—
2	Nevirapine 200mg tablets/capsules	—	204.0	—	—	—
3	Zidovudine 300mg tablets/capsules	—	—	306.0	—	—
4	Abacavir sulfate 300mg tablets/capsules	—	—	—	—	306.0
5	Efavirenz 200mg tablets/capsules	—	—	—	204.0	—
6	Efavirenz 600mg tablets/capsules	—	—	—	612.0	—
7	Lamivudine 150mg + zidovudine 300mg + abacavir sulfate 300mg tablets/capsules	153.0	—	306.0	—	306.0
8	Lamivudine 150mg + zidovudine 300mg tablets/capsules	153.0	—	306.0	—	—
9	Lamivudine 150mg + nevirapine 200mg + zidovudine 300mg tablets/capsules	153.0	204.0	306.0	—	—

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO), Udyog Bhawan, New Delhi.

50th

F. No.35011/121/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: July, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s IPCA Labs Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/108/AM-17/DES-3/118 dated the 23/5/16 vide which application from M/s IPCA Labs Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Pyrantel Pamoate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Thiophene-2-aldehyde	0.30kg
2	Bon acid	0.7653kg
3	Isopropyl alcohol	0.320kg
4	Citric acid	0.450kg
5	Acetonitrile	0.2797kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

15/82
Sl. No. 514, 547

Case No.:74/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:7/82-ALC4/2010 18.05.2010	Status:Case Approved													
HQ File :01/82/050/00990/AM10/	RLA File :03/95/040/00578/AM10/	Lic.No/Date:0310550397 11.12.2009														
84 Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th> <th>Exp. Qty.</th> <th>Sl.No.</th> <th>Import items</th> <th>Qty. allowed</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Ascorbyl Palmitate</td> <td rowspan="2">1 Kg.</td> <td>1.</td> <td>Ascorbic Acid</td> <td>0.500 kg</td> </tr> <tr> <td>2.</td> <td>Palmitic Acid</td> <td>0.727 kg</td> </tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ascorbyl Palmitate	1 Kg.	1.	Ascorbic Acid	0.500 kg	2.	Palmitic Acid	0.727 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Ascorbyl Palmitate	1 Kg.	1.	Ascorbic Acid	0.500 kg												
		2.	Palmitic Acid	0.727 kg												
RA concerned may take further necessary action as per above decision of NC.																

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S.A. 235

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

(Advance Authorization No. 3110065577 dated 04.08.2015)

Ref U.O No. 01/82/050/01301/AM-16/DES-III/1352, dated 18.12.2015

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of N-Ethyl-2-Pyrrolidone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
N-Ethyl-2-Pyrrolidone	1 kg	1. Gamma Butyrolactone	0.820 kg
		2. Mono Ethyl Amine 70% Solution	0.640 kg

This issues with the approval of competent authority.

A.K. Agarwal
18/12/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, F.T.D.O. (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Dep't. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 11.02.2016

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S No. 236

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of N-Methyl-2-Pyrrolidone.

(Advance Authorization No. 3110065576 dated 04.08.2015)

Ref: U.O. No. 01/82/050/01302/AM-16/DES-III/1349, dated 18.12.2015

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of N-Methyl-2-Pyrrolidone.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
N-Methyl-2-Pyrrolidone	1 kg	1. Methanol	0.377 kg
		2. Ammonia Anhydrous	0.164 kg
		3. Gamma Butyrolactone	0.960 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 11.02.2016

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517, 542
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No.1410/122/2011-CH.II
Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Balaji Amines Pvt. Ltd. for the import of raw material against the export of Gamma Butyrolactone

(Advance Authorization No. 3110065750 dated 5.11.2015)

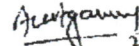
Ref: U.O. No. 01/82/050/01506/AM-16/DES-III/1658 dated 19.2.2016

M/s. Balaji Amines Pvt. Ltd. has submitted present application for the import of raw material against the export of Gamma Butyrolactone

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Gamma Butyrolactone	1 kg	1. 1,4,Butanediol	1.16 kg
		2. GBL Catalyst	0.001 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/ 122 /2011-CH-II dated 26th February, 2016

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F. No.35011/171/2016-PI -Norms
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan,
New Delhi, the 28.12.2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Fresenius Kabi Oncology Ltd.**

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00228/AM-17/DES-3/276 dated the 08/07/2016 vide which application from M/s Fresenius Kabi Oncology Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Cytarabine Injections 2gm and 1gm**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14: -

S. No	Import Item	For Export of 1 No. Injection	
		1 gm/ 10 ml	2 gm/ 20 ml
1.	Cytarabine Ph Eur/USP/IP	1.10 gm	2.10 gm
2.	Glass Vials	Relevant, As per Packing Policy	
3.	Rubber Stoppers		

2) This issues with the approval of competent authority.

(Raj Kumar)
Under Secretary to the Government of India
Phone: -23071162
Email: uspi3-pharma@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi-110011

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F. No.35011/82/2016-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi,
Dated the December 20, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Chiros Pharma, Solan in Himachal Pradesh.

The undersigned is directed to refer to DGFT U.O. No. 01/82/050/00059/AM-17/DES-III/74 dated the 10/05/2016 vide which application from M/s. Chiros Pharma., was sent to this Department for fixation of norms under para: 4.7 for the export of **Amoxicillin & Clavulanate Potassium for Oral Suspension 312.5 mg (60 ml bottle each)**. This department has examined the matter and the norms against the above product are furnished as follows: -

Product to be Exported			Raw materials to be Imported		
S. No	Description	Qty	S. No	Description	Quantity recommended for 1000 bottles
1.	Amoxicillin & Clavulanate Potassium for Oral Suspension 312.5 mg in 60 ml bottles (each 5 ml of reconstituted suspension contains: (i) Amoxicillin Trihydrate equivalent to 250 mg Amoxicillin & (ii) Potassium Clavulanate equivalent to 62.5 mg Clavulanic Acid, diluted with Microcrystalline Cellulose in 1:1 ratio)	1000 bottles	1.	Amoxicillin Trihydrate	3.482 kg
			2.	Potassium Clavulanate Diluted with Microcrystalline Cellulose (1:1)	0.8276 kg Activity

3) This issues with the approval of competent authority.

BKhashtgi

(Barnali Khastgir)
Under Secretary to the Government of India
Phone: 23323292
Email: barn.khast@nic.in

Directorate General of Foreign Trade,
Department of Commerce,
(Shri Nirmal Kumar, Dy DGFT),
Udyog Bhawan, New Delhi
Email: nirmal.kumar65@nic.in

F. No.35011/10/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated: 7 June, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
Case of **M/s Unimax Laboratories Pvt. Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1829/AM-16/DES-3/19 dated the 4/4/16 vide which application from M/s Unimax Laboratories Pvt. Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Betamethasone Dipropionate BP 93/USP 23/betamethasone dipropionate**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Betamethasone	0.868kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/66/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of
M/s Glenmark Generics Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1437/AM-15/DES-3/1191 dated the 26/02/15 vide which application from M/s. Glenmark Generics Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Ciclopirox Gel 0.77% (Pack 30 gms)**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended.
1.	Ciclopirox USP	235.6mg/30gm pack <u>Or</u> 353.0mg/45gm pack <u>Or</u> 785.0mg/100gm pack

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

277	Case No.:27/4/82-ALC4/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File:01/82/050/00090/AM17/	RLA File:03/94/040/00981/AM16/	Lic.No/Date:0310803290 14.03.2016	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of those minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

173	Case No.:64/4/82-ALC4/2016	Party Name:ETERNIS FINE CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2016 28.09.2016	Status:Approved
	HQ File:01/82/050/00127/AM17/	RLA File:03/94/040/00871/AM16/	Lic.No/Date:0310800767 08.12.2015	Defer Date:
Decision : The Committee decided to ratify norms on repeat basis based on the earlier decision taken by NC in its meeting No.04/82 dated 16.05.2013, uploaded at the end of these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action as per decision of NC.				

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Case No.:163/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:4/82-ALC4/2013 16.05.2013	Status:Case Approved
HQ File :01/82/050/01310/AM13/	RLA File :03/94/040/00972/AM13/	Lic.No/Date:0310724040 :13.02.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 10.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 kg	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.00003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:20/19/82-ALC4/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:19/82-ALC4/2013 02.01.2014	Status:Case Approved
HQ File :01/82/050/00965/AM14/	RLA File :03/94/040/00560/AM14/	Lic.No/Date:0310751566 27.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROMUSK (S) (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	S - PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

F. No.35011/104/2015-PI (Norms)
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

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Udyog Bhawan, New Delhi,
Dated the September, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/1133/AM-15/DES-3/1039 dated the 13/01/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Valsartan and Hydrochlorothiazide**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

[A] Norms for Valsartan in Tablets

S. No.	Export Product	Norms recommended
	<u>Valsartan + Hydrochlorothiazide Tablets</u>	
1	80mg +12.5 mg	Valsartan---81.6 mg/Tablets
2	160 mg +12.5 mg	--do-- 163.2 mg/Tablets
3	160 mg +25 mg	--do-- 163.2 mg/Tablets
4	320 mg +12.5 mg	--do-- 326.4 mg/Tablets
5	320 mg +25 mg	--do-- 326.4 mg/Tablets

[B] Norms for 1kg Valsartan

S. No.	Import Item	Qty. Recommended kg/kg.
1.	Methyl(2S)-2-{(2Cyano-1,1-biphenyl-4-yl)Methyl]amino}-3-methyl butanoate ethanedioate (Biphenylvaline oxalate)	1.455kg/kg
2.	Methanol	0.637lit/kg
3.	Methylene Chloride (or Dichloromethane)	9.409lit/kg

Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

Advance Authorization No 0310793796 dated 11.2.2015

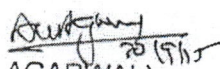
Ref: DGFT U.O. No. 01/83/50/426 /AM-16/DES-3/464, dated 07.7.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Octyl Diphenyl Cyanoacrylate

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Octyl Diphenyl Cyanoacrylate	1 kg.	1. METHYL CYANOACETATE	0.3500 kg.
		2. 2-ETHYL HEXYL ALCOHOL	0.4260 kg
		3. BENZOPHENONE	0.5250 kg
		4. HDPE GRANULES	As per packing policy

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 29.9.2015

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F.No.35011/237/2016-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan, New Delhi,
Dated: October, 2016

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14
--Case of **M/s Supriya Life Sciences Ltd.**

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/388/AM-17/DES-3/434 dated the 19/8/2016 vide which application from M/s Supriya Life Sciences Ltd. was sent to this Department for fixation of norms under para: 4.7 for the export of **Ractopamine Hcl**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S.No.	Import item	Norms Recommended for 1kg Export
1	Octopamine Hcl	0.833kg
2	Raspberry Ketone	0.70kg
3	Palladium on Charcoal 5%	0.015kg

2. This issues with the approval of competent authority.

(Rajkumar)
Under Secretary to the Government of India
PH:- 23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Clean Science and Technology Pvt. Ltd. for the import of raw material against the export of MONO METHYL ETHER OF HYDROQUINONE – MEHQ 99% PURITY.

(Advance authorization No. 3110065711 dated 21.10.2015)

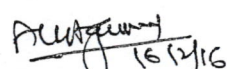
Ref: U.O. No. 01/82/050/01418/AM16/DES-III/1571 dated 15.01.2016

M/s. Clean Science and Technology Pvt. Ltd. have submitted present applications for the import of raw material against the export of MONO METHYL ETHER OF HYDROQUINONE – MEHQ 99% PURITY.

The application have been examined based on the addition information furnish by the firm. The Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
MONO METHYL ETHER OF HYDROQUINONE – MEHQ (PURITY 99% MINIMUM)	1 kg.	1. PHENOXY METHANE/ANISOLE (PURITY 93% MAXIMUM)	1.310 kg
		2. HYDROGEN PEROXIDE (60%)	0.825 kg
		3. ACETONE	0.270 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri Mahender Vikram Singh, FTDO, (DES-III) O/o DGFT, Udyog Bhawan, New Delhi –11.
Deptt. of C&PC U.O. No. 14010/3/2012-CH-II (Vol.-I) dated 16.02.2016

F. No.35011/304/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Alembic Pharma Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/109/AM-16/DES-3/103 dated the 16/06/15 vide which application from M/s. Alembic Pharma Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Fortified Procaine Penicillin 4 Mega Injection**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Norms for 1 Lakh vials.
1.	Procaine Benzyl Penicillin Sterile IP/BP	298.2456 BOU
2.	Benzyl Penicillin Sodium Sterile IP/BP	96.4912 BOU

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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F. No.35011/423/2015-PI (Norms)
Government of India
Ministry of Chemical & Fertilizers
Department of Pharmaceuticals

Udyog Bhawan,
New Delhi, the October, 2015

Office Memorandum

Subject: - Fixation of norms under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14 Case of M/s Mylan Labs Ltd.

The undersigned is directed to refer to DGFT U.O.No. 01/82/50/511/AM-16/DES-3/546 dated the 09/07/15 vide which application from M/s. Mylan Labs Ltd was sent to this Department for fixation of norms under para: 4.7 for the export of **Paroxetine Hydrochloride**. This department has examined the matter and the following norms are furnished under para 4.7 of Hand Book of Procedures (Vol.I) 2009-14:-

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(-)-Trans-4R-(-4-Fluorophenyl)-3S-Hydroxymethyl-N-)Methyl Piperidine (Trans HMP)	0.81
2.	Methane Sulfonyl Chloride	0.589
3.	Triethylamine	0.55
4.	Sesamol	0.55
5.	Potassium Carbonate	1.27
6.	Toluene	5.50
7.	Isopropyl Alcohol	5.90
8.	N-Hexane	1.60

(Barnali Khastgir)
Under Secretary to the Government of India
Phone:23071162

Directorate General of Foreign Trade,
Department of Commerce,
(Shri M.V. Singh, FTDO),
Udyog Bhawan, New Delhi

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File No. 35011/606/2015-PI-Norms
Government of India
Ministry of Chemicals & Fertilizers
Department of Pharmaceuticals

Shastri Bhawan, New Delhi
Dated: August 29, 2016

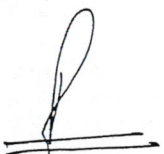
OFFICE MEMORANDUM

Subject: - Representation of M/s Indoco Remedies Ltd. against fixation of input output norms for export of Latanoprost Ophthalmic Solution 0.005% or 125 micrograms per 2.5 ml

The undersigned is directed to refer to DGFT-OM-No.-01/85/50/769/AM-15/DES-III /95 dated the 09th August 2016 on the above mentioned subject. The matter has been reviewed in the light of similar applications processed in the Department for the same export product.

2) Accordingly, considering 5% wastage being allowed for all non-injectable liquid formulations, Latanoprost @ 0.13125 mg per vial of **Latanoprost Ophthalmic Solution 0.005% or 125 micrograms per 2.5 ml** is recommended against all requests of the applicant for this export product.

3) This issues with the approval of competent authority.



(Raj Kumar)

Under Secretary to the Government of India
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Directorate General of Foreign Trade,
Department of Commerce,
(Shri Ratan Lal Meena, FTDO),
Udyog Bhawan, New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

(Advance Authorization No. 0310792428 dated 29.12.2014)

(Advance Authorization No. 0310794375 dated 4.3.2015)

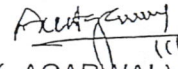
Ref: U.O. No. 01/82/050/260, 480/AM16/DES-III/188, 361 dated 29.6.2015 and 3.7.2015

M/s Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yantq 2030B (25% Solution of Tertiary Butyl Hydroquinone)	1 kg.	1. Hydroquinone	0.352 Kg.
		2. Tertiary Butanol	0.260 Kg.
		3. Propylene Glycol	0.650 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Mahender Vikram Singh, FTDO, (DES-3) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011 -CH-II dated 11.9.2015